

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

IN

Appeal No. 62 of 2026

**IN THE MATTER OF:**

M/s Jai Maa Santoshi Industries

...Appellant

Versus

Commission for Air Quality Management  
in National Capital Region And Adjoining  
Areas & Ors.

...Respondent(s)

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Filed by

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Dated: 30/06/2026  
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Commission for Air Quality Management  
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...Respondent(s)

**REPLY ON BEHALF OF THE RESPONDENT NO.1 i.e.,  
COMMISSION FOR AIR QUALITY MANAGEMENT IN  
NATIONAL CAPITAL REGION AND ADJOINING AREAS**

**MOST RESPECTFULLY SHOWETH**

**PRELIMINARY SUBMISSIONS**

1. That the Appellant has approached this Hon'ble Tribunal seeking relief for quashing and setting-aside of the impugned Closure Direction No. 759/IP dated 11.12.2025 issued by Respondent No. 1 and consequential action of sealing of the unit dated 09.03.2026 issued by the Respondent No.2 and




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permanent electricity disconnection order dated 09.03.2026 issued by the Respondent No.4.

2. That the contents of the appellant are admitted to the extent borne out from the records and the answering respondent disputes and denies all the contentions, allegations, claims and averments contrary to anything stated or submitted in this affidavit. Nothing in this appeal may be deemed to have been accepted or admitted by the answering respondent. Further, the answering respondent craves leave of this Hon'ble Tribunal to make additional submissions, if required, during the course of proceedings.
3. That the answering respondent is filing the present affidavit with a view to enabling this Hon'ble Tribunal to appreciate the correct perspective of the matter.
4. Various facts that are required to consider while adjudicating the instant matter are stated below:
  - I. That the impugned Closure Direction No. 759/IP dated 11.12.2025 has been issued by the answering respondent in respect of the unit being operate by the appellant during Graded Response Action Plan (GRAP) Stage-III were invoked, in exercise of the power(s) available under Section 12 (2) (xi) of the CAQM Act,2021.

  
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- II. That in wake of the deteriorating air quality scenario in the National Capital Region and compelling urgency to prevent further deterioration of air quality, the answering respondent has been issuing directions from time to time to abate air pollution in NCR.
- III. That due to sharp increase in AQI levels in Delhi, the Sub-Committee on GRAP in its urgent meeting held on 11.11.2025, reviewed the air quality scenario in the region as well as the IMD/IITM forecasts and accordingly, invoked all actions under stage-III ('severe' Air Quality of Delhi) of the extant schedule of GRAP, with immediate effect in right earnest by all the agencies concerned in Delhi-NCR, in addition to the Stage-I and II actions already in force. Furthermore, in order to ensure wider public & stakeholder awareness, the order regarding invocation of GRAP Stage-III was also disseminated through media / social media. The copy of the order no. 120017/27/GRAP/2021/CAQM-1444DT dated 11.11.2025 invoking GRAP-Stage-III is annexed herewith and marked as **ANNEXURE-R1/1**.
- IV. That on invocation of Stage-I, Stage-II, Stage-III ('severe' Air Quality of Delhi) of the extant schedule of GRAP suggest strict actions which *inter-alia* includes:

  
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*15. Ensure strict penal/ legal action against non-compliant and illegal industrial units.*

*16. Stringently enforce all pollution control regulations in Industries, brick kilns and hot mix plants etc. - strict compliance of the prescribed standards of emissions.*

*17. Ensure that only approved fuels are used by the industries in NCR including in brick kilns and hot mix plants and enforce closure in case of violations, if any.*

The copy of the order dated 21.11.2025 containing comprehensively schedule of the GRAP is annexed herewith and marked as **ANNEXURE-R1/2**.

- V. That on 21.11.2025, at the time when measures / actions under Stage-I, Stage-II and Stage-III ('severe' Air Quality of Delhi) of GRAP were invoked, the unit of the Appellant was inspected by the flying squad constituted by the answering respondent to verify the compliance of the directions/order issued by the answering respondent time to time.
- VI. That based on the inspection report submitted by the flying squad, the following were observed:

  
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- i. *Fume extraction System was not functional resulting in fugitive emissions.*
- ii. *CTE copy not provided.*
- iii. *CTO copy not provided.*
- iv. *Stack emission report was not provided.*

The copy of the inspection report dated 21.11.2025 is annexed herewith and marked as **ANNEXURE R1/3**.

VII. Thereafter the matter was examined in detail by the Enforcement Task Force during its meeting dated 05.12.2025.

VIII. After detailed deliberation, the Enforcement Task Force decided to order the closure of the unit of the Appellant. The impugned Closure Direction No. 759/IP dated 11.12.2025 was issued whereby, it was categorically directed the appellant to:

- i. *immediately close down all activities/operations related to Construction at the site on receipt of this Direction;*
- ii. *report the Closure of the unit to the answering respondent and HSPCB;*
- iii. *under no circumstances, the appellant shall not to resume operation without prior permission and order of resumption from the answering respondent.*



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Furthermore, the appellant was also directed therein to adhere to para-6 of the Closure Direction which stipulates the procedure to be adopted for consideration of resumption of construction activities at the site, which is required to be followed by the proponent as per existing guidelines which has been also placed on the website of the Commission.

- IX. Subsequently, after issuance of the Closure Direction 759/IP dated 11.12.2025 issued by the answering respondent, M/s Sri Ram industries has submitted a representation dated 11.12.2025 stating that M/s Jai Maa Santoshi industries is a trading firm and the manufacturing firm is M/s Sri Ram industries, which has a valid CTO. Further, it has also been submitted by M/s Sri Ram industries that HSPCB official visited the M/s Sri Ram industries on 04.12.2025 and "*found everything appropriate and correct.*" However, it is noteworthy to mention here that the submissions of the M/s Sri Ram industries were silent about non-functional fume extraction system even during GRAP Stage-III. The copy of the representation dated 11.12.2025 submitted by M/s Sri Ram industries is annexed herewith and marked as **ANNEXURE R1/4**.



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X. That pursuant to the representation dated 11.12.2025 submitted by M/s Sri Ram industries, the matter was preliminarily examined by the answering respondent; whereby, upon examination of the issue it was found that as per GST portal the appellant i.e., namely M/s Jai Maa Santoshi Industries having its GSTIN: 06ALQPB1849R1ZH, is registered as "Manufacturer" under "Nature of Core Business Activity". Accordingly, non-submission of the information related to CTO/CTE and/or non-production of the same during inspection at the site despite furnishing a preliminary onsite inspection report raises serious doubt on the claim of the M/s Sri Ram Industries. Therefore, answering respondent vide letter No. 16014/14/2021/MERD/759/IP/8644-8645 dated 22.12.2025, *inter alia*, sought clarification from HSPCB i.e, Respondent No. 2 regarding “*whether M/s Jai Maa Santoshi Industries requires CTO, whether it is permitted to operate in the name of M/s Sri Ram Industries*”. Further, it is submitted that no response has been received from Respondent No. 2 i.e., HSPCB in this regard. It is worth mentioning that the HSPCB made compliance of the answering respondent closure

  
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direction No. 759 dated 11.12.2025 on 09.03.2026. The copy of letter No. 16014/14/2021/MERD/759/IP/8644-8645 dated 22.12.2025, whereby clarification was sought from HSPCB is annexed herewith and marked as **ANNEXURE R1/5**.

- XI. That upon examination of the supporting documents submitted by the appellant vide letter dated 05.05.2026 and 14.05.2026 in respect to the closure Direction No. 759/IP dated 11.12.2025, it has been observed that the copy of the lease agreement dated 10.04.2024 submitted by the appellant indicates that the said lease agreement was executed between Smt. Madhu Aggarwal and M/s Jai Maa Santoshi Industries i.e, appellant. Consequently, the subsequent plea raised by M/s Sri Ram Industries through its representation dated 11.12.2025, after the issuance of Closure Direction No. 759/IP dated 11.12.2025, claiming that M/s Jai Maa Santoshi Industries is merely a trading entity whereas the manufacturing activities are being undertaken by M/s Sri Ram Industries which allegedly possesses a valid Consent to Operate (CTO) is wholly misconceived and legally untenable on account of the records that the said Lease Agreement unequivocally demonstrates that

  
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possession and use of the premises were vested in M/s Jai Maa Santoshi Industries i.e., appellant. Furthermore, as per the records available on the GST Portal, M/s Jai Maa Santoshi Industries, bearing GSTIN No. 06ALQPB1849R1ZH, is categorically registered as a "Manufacturer" under the "Nature of Core Business Activity." Thus, the Appellant's own statutory registration unequivocally contradicts its subsequent claim that it is merely a trading entity. Accordingly, the Appellant's attempt to escape compliance with the applicable environmental laws and regulatory requirements by misrepresenting and suppressing material facts before the answering respondent is wholly mala fide. Such false contradiction made by the appellant solely to bypass the statutory consequences of its violations deserve to be rejected. The copy of the lease agreement dated 10.04.2024 executed between Smt. Madhu Aggarwal and M/s Jai Maa Santoshi Industries submitted by the appellant is annexed herewith and marked as **ANNEXURE R1/6**.


XII. Furthermore, the lease agreement dated 10.04.2024 executed between Smt. Madhu Aggarwal and M/s Jai Maa Santoshi Industries submitted by the appellant



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clearly has a clause that the *lessee shall be bound to get prior permission from the concerned department such as pollution/fire department/HSIIDC, or any other department related to its business or demised property for the running of business*. Despite being fully aware of and bound by the aforesaid contractual obligation since the execution and registration of the Lease Agreement in the year 2024, the Appellant deliberately failed to apply for the requisite change in the name of the Consent to Operate (CTO) or obtain the necessary statutory approvals at the relevant time. Instead, the Appellant chose to submit the application for change of name only in the year 2026 that too when such issue was raised by the Commission. The said belated application is nothing but an afterthought, instituted solely to create a defense and to avoid the legal consequences arising from its continued non-compliance with the mandatory requirements of the applicable environmental laws. The Appellant cannot be permitted to derive any advantage from its own deliberate default.

- XIII. The appellant vide letter dated 05.05.2026 submitted compliance affidavit along with supporting documents and subsequent letter dated 14.05.2026 in respect to the



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Closure Direction No. 759/IP dated 11.12.2025. Considering the same, the answering respondent through email dated 22.05.2026 granted further opportunity of personal hearing to the appellant on 27.05.2026; wherein, the representative of the Unit i.e., appellant and the Regional Officer (RO), HSPCB Sonipat attended the hearing. Based on the submission made by the appellant during a personal hearing it emerged that *corrective measures relating to the fume extraction system had been undertaken, the issue of obtaining a valid CTO in the name of M/s Jai Maa Santoshi remained unresolved, as the transfer application is still under consideration by HSPCB. Further, no proof of payment of the applicable Environmental Compensation had been submitted.* The copy of the record of discussions held on 27.05.2026 made by the answering respondent is attached herewith and marked as **ANNEXURE R1/7**.


XIV. Accordingly, the answering respondent observed that the requirements prescribed under Paragraph 6 of the closure directions had not yet been fulfilled. The appellant i.e, project proponent was directed to complete all corrective actions, obtain resolution of the CTO-



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related deficiency, and deposit the applicable Environmental Compensation for further consideration of its request for resumption of industrial operations. The outcome of the personal hearing was communicated to the appellant vide letter No. 16014/14/2021/MERD/759/IP/8990-992 dated 05.06.2026. Further, with respect to pendency of application for transfer/change of CTO in favour of appellant, the HPSCB was requested to examine the matter and decide the matter expeditiously as per applicable provisions, consent policy and intimate the outcome to the answering respondent. The copy of letter No. 16014/14/2021/MERD/759/IP/8990-992 dated 05.06.2026 is annexed herewith and marked as **ANNEXURE R1/8**.

- XV. Thereafter, the matter of the Appellant once again reviewed by the answering respondent; whereby, it has been recorded that the Guidelines issued by the Commission for resumption of operations prescribe deposition of the applicable Environmental Compensation as a mandatory precondition for consideration of any request for resumption of operation. It was observed from the records that the

  
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Appellant had failed to deposit the applicable Environmental Compensation. Consequently, the Answering Respondent held that requirements stipulated under Paragraph 6 of the Closure Direction had not been complied with. Accordingly, the Appellant was once again directed to deposit the applicable Environmental Compensation for further consideration of its request for resumption of industrial operations. The copy of letter No. 16014/14/2021/MERD/759/IP/8990-992 dated 29.06.2026 is annexed herewith and marked as **ANNEXURE R1/9.**

5. That this Hon'ble Tribunal vide its Order dated 28.08.2019 passed in the matter of *Original Application No. 593/2017 titled as Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors.*, directed that the “*Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water in the report dated 30.05.2019 are accepted and the same may be acted upon as an interim measure.*” The copy of the Order dated 28.08.2019 in the matter of Original Application No. 593/2017 titled as Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors. is annexed herewith and marked as **ANNEXURE R1/10.**



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Commission for Air Quality Management in NCR & Adjoining Areas  
भारत सरकार / Government of India  
17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग,  
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,  
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6. It is most respectfully submitted that the answering respondent issued Order dated 01.01.2025 stipulating the revised standard schedule towards state-wise & sector-wise uniformity in imposition of EC charges across entire NCR for violation(s) observed in Industrial sector, Diesel Generator (DG) Sets and Construction & Demolition projects/activities where Closure Direction of the answering respondent has been issued for gross violation(s) of extant Rules, Directions, Orders, Guidelines, etc. It is further submitted that the Standard Schedule for EC charges annexed with the order dated 01.01.2025 is in consonance with the order dated 28.08.2019 passed by this Hon'ble Tribunal in OA No. 593/2017 which stipulates the EC charges to be levied on violations of GRAP in NCR. The copy of Order No. 18015/01/2022-MERD Vol-IV/1884-1905 dated 01.01.2025 is annexed herewith and marked as **ANNEXURE R1/11**.
7. It is most respectfully submitted that the answering respondent issued Order No. 18015/01/2022-MERD Vol-IV/5141-5163 dated 05.06.2025, wherein it was observed that, in several instances, the SPCBs/DPCC, without ascertaining the actual number of days of violation, were reckoning "N" as the total number of days from the date of inspection till the date of closure of operations, pursuant to the closure directions issued

  
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by the Commission. Accordingly, the answering respondent clarified that “*the Schedule specifically denotes "N" to be the number of days where the unit has been established to be in violation (since the day of the inspection based on which closure direction is issued to the unit).*” The aforesaid Order No. 18015/01/2022-MERD Vol-IV/5141-5163 dated 05.06.2025 is annexed herewith and marked as **ANNEXURE R1/12.**

8. It is respectfully submitted that the impugned closure direction is founded upon objective material/information/photographs gathered during the inspection conducted by the Flying Squad of the answering respondent on 21.11.2025, which indicates serious deficiencies *inter-alia* non-production of Consent to Establish (CTE), non-production of Consent to Operate (CTO), non-functional fume extraction system and non-submission of stack emission monitoring reports. These deficiencies are directly related to environmental compliance and air pollution control measures and assume greater significance particularly during the operation of GRAP Stage-III, when strict enforcement actions against non-compliant industrial units are specifically mandated under the GRAP framework, when severe air quality conditions prevailed in the NCR and immediate regulatory intervention was warranted in



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larger public interest to prevent further deterioration of ambient air quality.

9. It is submitted that environmental jurisprudence consistently recognizes that regulatory authorities are not required to wait for actual environmental degradation to occur before taking preventive action. The Precautionary Principle, which forms an integral part of environmental law and has repeatedly been affirmed by the Hon'ble Supreme Court, mandates that where there are credible threats of environmental harm, preventive measures must be taken even in the absence of conclusive proof of actual damage. The impugned direction is therefore a preventive and regulatory measure intended to safeguard public health and environmental quality and cannot be construed as punitive in nature.
10. It is most respectfully submitted that even subsequent to issuance of the closure direction the appellant failed to establish compliance with the conditions stipulated for consideration of resumption of operations. Significantly, the issue of having a valid CTO in the name of the appellant remained unresolved; the transfer/change application was still pending before HSPCB; and no evidence regarding payment of the applicable Environmental Compensation was produced. Therefore, the appellant failed to fulfil the mandatory




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requirements prescribed under Paragraph 6 of the Closure Direction for seeking restoration of industrial operations.


11. It is respectfully submitted that the impugned Closure Direction was issued only after due consideration of the findings recorded in the inspection report dated 21.11.2025 during the period when GRAP Stage-III was in force. It is pertinent to note that the onsite preliminary inspection report was duly communicated to and acknowledged by the representative of the appellant at the time of inspection itself. The said report specifically recorded the violations observed at the premises and categorically mentioned that the unit to undertake immediate corrective measures and furnish a compliance report, along with supporting photographs and relevant documentary evidence to the concerned State Pollution Control Board as well as the answering respondent. Thus, the principles of natural justice have been duly complied with. The copy of onsite preliminary inspection report dated 21.11.2025 is annexed herewith and marked as **ANNEXURE R1/13**.

12. It is not out of place to state here that despite having full knowledge of the deficiencies and violations observed during the inspection, the appellant neither reported any corrective action nor furnished any compliance documentation to the

  
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answering respondent prior to issuance of the Closure Direction. Such conduct clearly indicates a lack of due diligence and transparency on the part of the appellant and raises serious doubts regarding the bona fides of its subsequent claims. The belated attempt to furnish information and explanations only after issuance of the Closure Direction appears to be an afterthought aimed at overcoming the consequences of the violations already detected during inspection. In these circumstances, the appellant cannot be permitted to derive any advantage from its own omissions, non-disclosures and failure to promptly comply with the regulatory requirements and directions issued by the answering respondent.

13. It is most respectfully submitted that as per the records available with the answering respondent, the Regional Office of HSPCB has recommended the levy of Environmental Compensation (EC). However, the final determination of the Environmental Compensation is yet to be undertaken by the Headquarters of HSPCB in accordance with the applicable guidelines and policy issued by the answering respondent. Accordingly, the issues relating to the determination of the applicable Environmental Compensation fall squarely within the domain of Respondent No. 2, namely HSPCB.



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14. That in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to dismiss the present petition and pass any appropriate order(s) as this Hon'ble Tribunal may deem fit.

  
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 अवर सचिव / Under Secretary  
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**Commission for Air Quality  
 Management in NCR and Adjoining Areas**

Through

*Abhishek Atrey*

(DR. ABHISHEK ATREY)

Counsel For the Respondent No.1  
 D-202, Additional Building Complex  
 Supreme Court of India, New Delhi  
 Mob.9810047556  
 Email:[abhishekatrey@gmail.com](mailto:abhishekatrey@gmail.com)

Dated: 30 /06/2026

New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

IN

Appeal No. 62 of 2026

**IN THE MATTER OF:**

M/s Jai Maa Santoshi Industries

...Appellant

Versus

Commission for Air Quality Management  
in National Capital Region And Adjoining  
Areas & Ors.

...Respondent(s)

**AFFIDAVIT**

I, Gyanendra Kumar Yadav aged about 36 years, S/o Shri Ram Kirpal Yadav, presently working as Under Secretary in Commission for Air Quality Management in National Capital Region and Adjoining Areas do hereby solemnly affirm and declare as under:

- I. That I am the Under Secretary in Commission and that I have read the Appeal, the Applications and the documents annexed there with to the present appeal. I further state that I am well conversant with the facts and circumstance of the present case and that I have been authorised by the competent authority to sign and affirm the present affidavit on behalf of the Commission.
- II. I state that the Reply to the present appeal has been drafted by my counsel upon my instructions and that the contents thereof have been read over by me and that the same are true and correct based upon the documents available in records. Further, the legal submissions are based upon the legal advice and are assumed to be correct.



*h*

ज्ञानेन्द्र कुमार यादव / Gyanendra Kumar Yadav  
अवर सचिव / Under Secretary  
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग  
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- III. That the documents annexed with the accompanying reply are true copies of the respective originals thereof.


**DEPONENT**

ज्ञानेन्द्र कुमार यादव / Gyanendra Kumar Yadav  
अवर सचिव / Under Secretary  
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग  
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**VERIFICATION**

Verified at New Delhi today on this 30<sup>th</sup> day of June 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. Nothing is wrong therein and nothing material has been concealed therefrom.


**DEPONENT**

ज्ञानेन्द्र कुमार यादव / Gyanendra Kumar Yadav  
अवर सचिव / Under Secretary  
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग  
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IDENTIFIED BY  
Vishal T. Gupta, U, CAQM.



30 JUN 2026

ATTESTED

NOTARY PUBLIC  
GOVT. OF INDIA



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



No.120017/27/GRAP/2021/CAQM-1445-DT

11<sup>th</sup> November, 2025

**Clarification/ Modification to invocation order for Stage-III of GRAP**

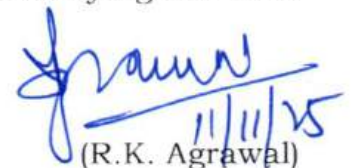
**Sub.: Clarification to Order dated 11.11.2025 for invocation of actions under Stage III of extant schedule of GRAP (13.12.2024)**

In continuation to invocation order for Stage-III of GRAP vide even no. 1444-DT dated 11.11.2025, it is clarified that:-

2. Direction No. 88 dated 03.06.2025 as amended on 17.10.2025 allows all BS-IV commercial goods vehicle to enter Delhi for a limited period up to 31.10.2026 and restricts entry of all BS-III and below commercial good vehicle (registered outside Delhi) into Delhi w.e.f. 01.11.2025.
3. As GRAP is an emergency measure, it shall prevail as far as restrictions on entry of BS-IV diesel operated LCVs (goods carriers) are concerned. Therefore, Action Point No. 6 of Stage-III of GRAP schedule is modified and may be read as under:-

***“GNCTD to not permit BS-IV diesel operated LCVs (goods carriers), registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services”***

4. It is further clarified that in terms of Direction No. 88, as amended, all BS-III and below diesel operated LCVs (goods carriers), registered outside Delhi, are already not permitted to enter Delhi, even if they are carrying essential commodities / providing essential services.

  
(R.K. Agrawal)

Director (Technical)

(Member Convenor of Sub-Committee on GRAP)

**To: All Concerned**



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



No.120017/27/GRAP/2021/CAQM - 1444-DT

11<sup>th</sup> November, 2025

**ORDER**

**Sub.: Invocation of actions under Stage III ('Severe' Air Quality) of extant schedule of GRAP (December, 2024) – steps to be taken**

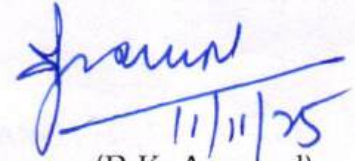
The Commission for Air Quality Management in NCR and adjoining areas, in pursuance of the Hon'ble Supreme Court directions, issued a comprehensively revised the schedule of GRAP vide its order dated 13.12.2024 for implementation with immediate effect by all concerned (available on CAQM website i.e., caqm.nic.in).

2. As of now, Stage- I & II of extant schedule of GRAP are in force vide order dated 14.10.2025 & 19.10.2025.
3. Noting a sharp increase in AQI levels of Delhi, the Sub-Committee on GRAP in its urgent meeting held today, reviewed the air quality scenario in the region as well as the IMD/IITM forecasts and observed as under:

*The AQI of Delhi which was recorded as 362 for 10.11.2025 ('Very Poor' Category), exhibited a sharp increasing trend and has been recorded 425 ('Severe' Category) at 9:00 AM on 11.11.2025 owing to calm winds, stable atmosphere and unfavourable meteorological conditions.*

4. Accordingly, in an effort to prevent further deterioration of the air quality, the Sub Committee on GRAP hereby decide to **invoke all actions under Stage-III ('Severe' Air Quality of Delhi)** of extant schedule of GRAP, with immediate effect in right earnest by all the agencies concerned in Delhi-NCR, in addition to the Stage-I and II actions already in force.
5. Actions under Stage-I, II & III of the revised GRAP shall be implemented, monitored and reviewed by all the agencies concerned in the entire NCR to ensure that the AQI levels do not slip further. All implementing agencies shall keep strict vigil and intensify measures of the extant schedule of GRAP. Citizens are requested to strictly adhere to the citizen charter under GRAP Stage-III.

6. The Sub-Committee, shall be keeping a close watch on the air quality scenario and review the situation from time to time for further appropriate decision depending upon the Air Quality in Delhi and forecast made by IMD/IITM.



(R.K. Agrawal)

Director (Technical)

(Member Convenor of Sub-Committee on GRAP)

**To:**

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow - 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan - 302 005.
3. The Chief Secretary, Government of Haryana, 4<sup>th</sup> Floor, Civil Secretariat, Sector - 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3<sup>rd</sup> Floor, Delhi Secretariat, I. P. Estate, New Delhi - 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3<sup>rd</sup> Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8<sup>th</sup> Floor, B Wing, Delhi Secretariat, Delhi - 110002.
8. Principal Secretary, Department of Environment, Room No. 4224, 2<sup>nd</sup> Floor, Main Building, Government of Rajasthan Sectt. Jaipur.
9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Babu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6<sup>th</sup> Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi - 110054.
13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5<sup>th</sup> Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.
17. Director General of Police, Uttar Pradesh, Police Headquarters, 9<sup>th</sup> Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.

18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3<sup>rd</sup> Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi - 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1<sup>st</sup> Floor, Vikas Sadan, INA, New Delhi - 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi - 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4<sup>th</sup> Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan - 302004.
33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
34. Chairman, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, IP Estate, Delhi - 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12<sup>th</sup> Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.
37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan - 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi - 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi - 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.
42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi - 110023.

43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP - 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh - 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh - 226010.
50. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan - 302004.
51. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
52. Member Secretary, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, I P Estate, Delhi - 110002.
53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana - 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.
55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi - 110002.
57. The Deputy Commissioner, East Delhi, L M Bund, Shastri Nagar, Delhi - 110031.
58. The Deputy Commissioner, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi - 110011.
59. The Deputy Commissioner, North Delhi, Alipur, Delhi - 110036.
60. The Deputy Commissioner, North East Delhi, DC Office Complex, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
61. The Deputy Commissioner, North West Delhi, O/o of the Deputy Commissioner, Kanjhawala, Delhi - 110081.
62. The Deputy Commissioner, Shahdra, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
63. The Deputy Commissioner, South Delhi, M B Road, Saket, New Delhi 110068.
64. The Deputy Commissioner, South East Delhi, Old Gargi College Building, Lajpat Nagar-IV, New Delhi - 110024.
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66. The Deputy Commissioner, West Delhi, Plot No. 3, Shivaji Palace, Near West Mall Gate, Raja Garden, New Delhi - 110027.
67. The District Magistrate, Meerut, Office of the District Magistrate, Collectorate, District Meerut, Uttar Pradesh - 250002.

68. The District Magistrate, Ghaziabad, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad, Uttar Pradesh - 201001.
69. The District Magistrate, Shamli, Bara bazar, Shamli, Uttar Pradesh - 247776
70. The District Magistrate, Bulandshahr Collectorate, Bulandshahr, Uttar Pradesh - 203001.
71. The District Magistrate, Muzaffarnaga, Collectorate, (Near Prakash Chowk), District - Muzaffarnagar, Uttar Pradesh -251001.
72. The District Magistrate, Hapur, Collectorate, Hapur, Uttar Pradesh - 245101.
73. The District Magistrate, Baghpat, Collectorate, Baghpat, Uttar Pradesh - 250619.
74. The District Magistrate, Gautam Budhha Nagar, Tulsi Marg, Pocket G, Sector -27, Noida, Gautam Budhha Nagar, Uttar Pradesh -201301.
75. The Deputy Commissioner, Rohtak, Mini Secretariat, District Rohtak, Haryana - 124001.
76. The Deputy Commissioner, Gurugram, First Floor, Mini Secretariat, Gurugram
77. The Deputy Commissioner, Sonapat, Mini Secretariat, District Sonapat, Haryana - 131001.
78. The Deputy Commissioner, Panipat, 1st Floor, Mini Secretariat, District Panipat, Haryana - 132103.
79. The Deputy Commissioner, Karnal, Mall Road, Karnal, District Karnal, Haryana - 132001.
80. The Deputy Commissioner, Faridabad, Room No.- 111, 1st Floor, Mini Secretariat, Sec-12, Faridabad -121004.
81. The Deputy Commissioner, Bhiwani, Commissioners' Office, Bhiwani, Haryana -127021.
82. The Deputy Commissioner, Rewari, Mini Secretariat, Bawal Road, Rajiv Chowk, Rewari, Haryana - 123401.
83. The Deputy Commissioner, Mahendragarh 1st Floor Mini Secretariat, Narnaul, Mahendragarh, Haryana.
84. The Deputy Commissioner, Palwal, Room No-201, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
85. The Deputy Commissioner, Nuh, Second Floor, Mini Secretariat Nuh, Haryana - 122107.
86. The Deputy Commissioner, Jhajjar, Mini Secretariat, DC Office, Jhajjar, Haryana - 124103.
87. The Deputy Commissioner, Charkhi Dadri, Mini Secretariat, Charkhi Dadri, Haryana.
88. The Deputy Commissioner, Jind, O/o Deputy Commissioner, Mini Secretariat, Jind, Haryana -126102.
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93. The Chairman, Nagar Palika Parishad Shamli Mill Road, Shamli, Uttar Pradesh – 247776.
94. The Chairman, Nagar Palika, Bulandshahr, Uttar Pradesh.
95. The Chairman, Nagar Palika Parishad, SD Area, Muzaffarnagar, Uttar Pradesh – 251002.
96. The Chairman, Nagar Palika Parishad, Hapur, Lothi Gate Nagar, Atarpura Chopla, Hapur, Uttar Pradesh –245101.
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101. The Commissioner, Municipal Corporation Panipat, Tau Devi Lal Complex, Railway Road, Panipat, Haryana – 132103.
102. The Commissioner, Municipal Corporation Karnal, Sector-12, (near Mini Secretariat), Urban State, Karnal, Haryana – 132001.
103. The Commissioner, Municipal Corporation Faridabad, B.K Chowki, New Industrial Town, Faridabad, Haryana – 121001.
104. The Commissioner, Municipal Corporation Gurugram, C 1, Info City, Sector 34, Gurugram, Haryana -122001.
105. The District Municipal Commissioner, Bhiwani Municipal Committee, Near Railway Station, Bhiwani, Haryana.
106. The Additional Deputy Commissioner, Municipal Council Rewari, Bharawas Rd, Near Agarsen Chowk, Bhajan Ka Bagh, Raam Bagh Mahalla Rewari, Haryana -123401.
107. The District Municipal Commissioner, Municipal Council Narnaul, Near PWD Rest House, Narnaul, Mahendragarh, Haryana.
108. The Deputy Commissioner, Municipal Council, Palwal, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
109. The Executive Officer, Municipal Committee, Nuh, Near Sabzi Mandi, Civil Lines, Nuh, Haryana - 122107.
110. The Executive Officer, Municipal Council, Jhajjar, Chhuchhakwas Road, Jhajjar, Haryana - 124103.
111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.
113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan – 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana – 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra – 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.

119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
121. Managing Director, Dakshani Haryana Vidyut Vitran Nigam Limited (DHVVNL), Vidyut Sadan, Vidyut Nagar, Hisar, Haryana -125005.
122. Managing Director, Pashchimanchal Vidyut Vitran Nigam Limited (PVVNL), Urja Bhawan, Victoria Park, Meerut, Uttar Pradesh - 250001.
123. Managing Director, Noida Power Company Limited (NPCL) Commercial Complex, 1<sup>st</sup> Avenue, Pocket H, Sector Alpha II, Greater Noida, Uttar Pradesh.
124. Managing Director, Jaipur Vidyut Vitran Nigam Limited (JVVNL), Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
125. Managing Director, Bharatpur Electricity Service Limited (JVVNL) Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
126. Managing Director, Delhi Transport Corporation (DTC), Government of National Capital Territory of Delhi, DTC Headquarters, IP Estate, New Delhi-110002.
127. Managing Director, U P State Road Transport Corporation, Tehri Kothi, MG Marg, Lucknow, Uttar Pradesh - 226 001.
128. Managing Director, State Road Transport Corporation of Haryana, 30 Bays Building, 2<sup>nd</sup> Floor, Sector - 17C, Chandigarh - 160017.
129. Managing Director, Rajasthan State Road Transport Corporation, Parivahan Marg, Chaumu House, Jaipur, Rajasthan - 302 001
130. The Chief Engineer (O&M), Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Vidyut Sadan Vidyut Nagar Hisar, Haryana - 125 122.
131. The Chief Engineer (O&M), Deen Bandhu Chhotu Ram Thermal Power Station, Haryana Power Generation Corporation Ltd, Village- Pansara, Yamunanagar - 135 004.
132. The Chief Engineer (O&M), Panipat Thermal Power Station, Haryana Power Generation Corporation Ltd., Village Assan, Jind Road, Panipat, Haryana - 132 105.
133. Sr. Vice President (O&M), Jhajjar Power Ltd., Mahatma Gandhi Thermal Power Plant, CLP India Ltd, Tehsil- Matanhai, Dist- Jhajjar, Haryana - 124106
134. Plant in charge, Harduaganj Thermal Power Station, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, 14, Ashok Marg, Shakti Bhavan, Lucknow
135. The Chief Engineer (O&M) Talwandi Sabo Power Ltd, Village - Banawala, Mansa, Talwandi Sabo Road, Mansa - 151 302.
136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
137. The Chief Engineer (O&M), Guru Gobind Singh Thermal Power Station, Punjab State Electricity Board, Ropar, Punjab.
138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
139. Chief General Manager, National Capital Thermal Power Station (NCTPS) National Thermal Power Corporation, Dadri, Dist: Gautam Budhnagar, Uttar Pradesh -201 008.

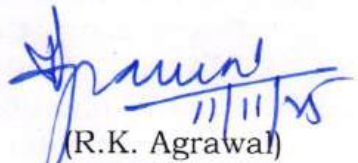
140. The Chief Engineer (O&M) Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Hisar, Haryana - 125 122.

**Copy for information and appropriate action to:**

1. The Chairman and CEO, Railway Board, Raisina Road, Central Secretariat, New Delhi, Delhi 110001.
2. The Secretary, Department of Personnel and Training (DoPT), Government of India, Room No. - 112, North Block, New Delhi - 110 001
3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

**Copy also to:**

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi - 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi - 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi - 110 001.
5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001
6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM



(R.K. Agrawal)

Director (Technical)

(Member Convenor of Sub-Committee on GRAP)



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



No.120017/27/GRAP/2021/CAQM

21<sup>st</sup> November, 2025

**ORDER**

**Sub: Implementation of the Graded Response Action Plan (GRAP) –  
reg.**

The schedule of the Graded Response Action Plan (GRAP) to be implemented in the entire NCR has been comprehensively reviewed and revised from year to year by the Commission. The latest comprehensive schedule of the GRAP was issued by the Commission vide Order dated 13.12.2024.

2. Pursuant to the hearing of the Hon'ble Supreme Court held on 17.11.2025 in WP(C) No. 13089 of 1985, titled as M.C. Mehta Vs. Union of India & Ors., the Commission through its note submitted before the Hon'ble Supreme Court proposed certain revisions in the Schedule of GRAP.

3. The Hon'ble Supreme Court, during the hearing held on 19.11.2025, observed that the Commission may take proactive actions based on consultation with stakeholders for preventing further deterioration of air quality in Delhi – NCR.

4. The Commission, through its Sub-Committee on GRAP had detailed consultation on 20.11.2025 with the stakeholders concerned on the issue of proposed amendments in the schedule of GRAP and agreed to make the following amendments in the schedule of GRAP:

**A.** The following measures currently under **GRAP Stage II** to be taken under **GRAP Stage I**:

- (1) Ensure uninterrupted power supply to discourage use of alternate power Generating sets/ equipment (DG sets etc.)
- (2) Synchronize traffic movements and deploy adequate personnel at intersections / traffic congestion points for smooth flow of traffic.
- (3) Alert in newspapers / TV / radio to advise people about air pollution levels and Do's and Don'ts for minimizing polluting activities
- (4) Augment public transport services through CNG/ electric buses and metro services by inducting additional fleet and increasing the frequency of service. Introduce differential rates to encourage off – peak travel.

**B.** The following measures currently under **GRAP Stage III** to be taken under **GRAP Stage II:**

- (1) (i) GNCTD and NCR State Governments to stagger timings for public offices and municipal bodies in the National Capital Territory of Delhi and the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.
- (ii) State Governments may take a decision to stagger timings for public offices and municipal bodies in other areas of NCR.
- (2) Central Government may take a decision on staggering of timings of Central Government offices in Delhi – NCR.

**C.** The following measures currently under **GRAP Stage IV** to be taken under **GRAP Stage III:**

- (1) NCR State Governments / GNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.
- (2) Central Government may take appropriate decision on permitting work from home for employees in central government offices.

5. The Commission accordingly, incorporating the changes as in para 4 above, revises the schedule of GRAP with immediate effect.

GRAP

6. It is pertinent to note here that GRAP Stage-I, Stage-II and Stage-III have already been invoked w.e.f. 14.10.2025, 19.10.2025 and 11.11.2025 respectively in terms comprehensive schedule of the GRAP issued by the Commission vide Order dated 13.12.2024.

7. Therefore, all the agencies responsible for implementation of GRAP are now required to take note of the modifications made in the Schedule of GRAP as annexed with this Order and implement the same immediately.

**Encl:** As above



(Tarun Kumar Pithode)

Member-Secretary

Email: [mscaqm-moefcc@gov.in](mailto:mscaqm-moefcc@gov.in)

**To:**

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
3. The Chief Secretary, Government of Haryana, 4<sup>th</sup> Floor, Civil Secretariat, Sector – 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3<sup>rd</sup> Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3<sup>rd</sup> Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8<sup>th</sup> Floor, B Wing, Delhi Secretariat, Delhi - 110002.
8. Principal Secretary, Department of Environment, Room No. 4224, 2<sup>nd</sup> Floor, Main Building, Government of Rajasthan Sectt. Jaipur.
9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Bapu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6<sup>th</sup> Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi – 110054.

13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5<sup>th</sup> Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.
17. Director General of Police, Uttar Pradesh, Police Headquarters, 9<sup>th</sup> Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.
18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3<sup>rd</sup> Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi – 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1<sup>st</sup> Floor, Vikas Sadan, INA, New Delhi – 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi – 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4<sup>th</sup> Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
34. Chairman, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, IP Estate, Delhi – 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12<sup>th</sup> Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.

37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan – 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi – 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.
42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi – 110023.
43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP – 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
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100. The Commissioner, Municipal Corporation, Sonapat, Near Railway Station, Railway Road, Sonapat, Haryana – 131001.
101. The Commissioner, Municipal Corporation Panipat, Tau Devi Lal Complex, Railway Road, Panipat, Haryana – 132103.
102. The Commissioner, Municipal Corporation Karnal, Sector-12, (near Mini Secretariat), Urban State, Karnal, Haryana – 132001.
103. The Commissioner, Municipal Corporation Faridabad, B.K Chowki, New Industrial Town, Faridabad, Haryana – 121001.
104. The Commissioner, Municipal Corporation Gurugram, C 1, Info City, Sector 34, Gurugram, Haryana -122001.
105. The District Municipal Commissioner, Bhiwani Municipal Committee, Near Railway Station, Bhiwani, Haryana.
106. The Additional Deputy Commissioner, Municipal Council Rewari, Bharawas Rd, Near Agarsen Chowk, Bhajan Ka Bagh, Raam Bagh Mahalla Rewari, Haryana -123401.
107. The District Municipal Commissioner, Municipal Council Narnaul, Near PWD Rest House, Narnaul, Mahendragarh, Haryana.
108. The Deputy Commissioner, Municipal Council, Palwal, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
109. The Executive Officer, Municipal Committee, Nuh, Near Sabzi Mandi, Civil Lines, Nuh, Haryana - 122107.

110. The Executive Officer, Municipal Council, Jhajjar, Chhuchhakwas Road, Jhajjar, Haryana - 124103.
111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.
113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan – 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana – 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra – 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.
119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
121. Managing Director, Dakshani Haryana Vidyut Vitran Nigam Limited (DHVVNL), Vidyut Sadan, Vidyut Nagar, Hisar, Haryana -125005.
122. Managing Director, Pashchimanchal Vidyut Vitran Nigam Limited (PVVNL), Urja Bhawan, Victoria Park, Meerut, Uttar Pradesh - 250001.
123. Managing Director, Noida Power Company Limited (NPCL) Commercial Complex, 1<sup>st</sup> Avenue, Pocket H, Sector Alpha II, Greater Noida, Uttar Pradesh.
124. Managing Director, Jaipur Vidyut Vitran Nigam Limited (JVVNL), Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
125. Managing Director, Bharatpur Electricity Service Limited (JVVNL) Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
126. Managing Director, Delhi Transport Corporation (DTC), Government of National Capital Territory of Delhi, DTC Headquarters, IP Estate, New Delhi-110002.
127. Managing Director, U P State Road Transport Corporation, Tehri Kothi, MG Marg, Lucknow, Uttar Pradesh - 226 001.
128. Managing Director, State Road Transport Corporation of Haryana, 30 Bays Building, 2<sup>nd</sup> Floor, Sector - 17C, Chandigarh – 160017.
129. Managing Director, Rajasthan State Road Transport Corporation, Parivahan Marg, Chaumu House, Jaipur, Rajasthan - 302 001
130. The Chief Engineer (O&M), Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Vidyut Sadan Vidyut Nagar Hisar, Haryana – 125 122.
131. The Chief Engineer (O&M), Deen Bandhu Chhotu Ram Thermal Power Station, Haryana Power Generation Corporation Ltd, Village- Pansara, Yamunanagar – 135 004.

132. The Chief Engineer (O&M), Panipat Thermal Power Station, Haryana Power Generation Corporation Ltd., Village Assan, Jind Road, Panipat, Haryana – 132 105.
133. Sr. Vice President (O&M), Jhajjar Power Ltd., Mahatma Gandhi Thermal Power Plant, CLP India Ltd, Tehsil- Matanhai, Dist- Jhajjar, Haryana - 124106
134. Plant in charge, Harduaganj Thermal Power Station, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, 14, Ashok Marg, Shakti Bhavan, Lucknow
135. The Chief Engineer (O&M) Talwandi Sabo Power Ltd, Village – Banawala, Mansa, Talwandi Sabo Road, Mansa - 151 302.
136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
137. The Chief Engineer (O&M), Guru Gobind Singh Thermal Power Station, Punjab State Electricity Board, Ropar, Punjab.
138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
139. Chief General Manager, National Capital Thermal Power Station (NCTPS) National Thermal Power Corporation, Dadri, Dist: Gautam Budhnagar, Uttar Pradesh -201 008.
140. The Chief Engineer (O&M) Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Hisar, Haryana - 125 122.

**Copy for information and appropriate action to:**

1. The Chairman and CEO, Railway Board, Raisina Road, Central Secretariat, New Delhi, Delhi 110001.
2. The Secretary, Department of Personnel and Training (DoPT), Government of India, Room No. – 112, North Block, New Delhi – 110 001
3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

**Copy also to:**

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi – 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi – 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi – 110 001.

5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001
6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM



(Tarun Kumar Pithode)

Member-Secretary

Email: [mscaqm-moefcc@gov.in](mailto:mscaqm-moefcc@gov.in)

**COMMISSION FOR AIR QUALITY MANAGEMENT  
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

**GRADED RESPONSE ACTION PLAN (GRAP)  
FOR THE NATIONAL CAPITAL REGION (NCR)**

(Revision: 21.11.2025)

1. The GRAP for the entire NCR has been classified under 4 different stages of adverse air quality in Delhi viz. Stage – I ‘Poor’ (AQI 201 – 300), Stage – II ‘Very Poor (AQI 301-400), Stage – III ‘Severe’ (AQI 401-450) and Stage – IV ‘Severe +’ (AQI >450) respectively.
2. Based on the dynamic model and weather/ meteorological forecast by IMD / IITM on a day-to-day basis, actions under Stages I, II, III and IV of the GRAP shall be invoked in advance of the AQI of Delhi reaching to the projected levels of that stage, also provided that the higher projected AQI levels are likely to sustain for longer period.
3. Even if the AQI forecasts do not indicate the AQI of Delhi to be breaching a particular threshold and under extreme meteorological conditions or due to any episodic event the AQI breaches the threshold, that particular stage of the GRAP shall be invoked with immediate effect in respect of actions / measures that can be invoked immediately.
4. Restrictive actions undertaken as per previous stages shall be continued, in addition to the air pollution stage under which the restrictive actions are envisaged to be taken. For example, restrictive actions under the Stage III category, whenever invoked, shall be in addition to those under Stage I and II respectively and so on and so forth.
5. The Sub-Committee on GRAP constituted by the Commission shall meet frequently to plan for advance action and issue necessary orders for invoking various provisions of the GRAP, based on the prevalent air quality and the AQI forecast to be provided by IMD from time to time. The Sub-Committee shall also review the actions taken by various agencies responsible towards effective implementation of the GRAP.
6. The Chief Secretaries of NCR States and GNCTD shall frequently review the actions and implementation of the GRAP especially when the air quality falls or is likely to fall in the ‘Severe’ or ‘Severe +’ category (Stage III and beyond).
7. The Commission may decide upon any exceptions and additional measures to the schedule of the GRAP, under different air pollution categories i.e., Stages I to IV, as per the prevalent AQI and weather forecast.



## Schedule under the GRAP for NCR

<b>Stage I – ‘Poor’ Air Quality (DELHI AQI ranging between 201-300)</b>	
Actions	Agencies responsible / Implementing Agencies
<p>1. Ensure proper implementation of Directions/ Rules/ guidelines on dust mitigation measures in Construction and Demolition (C&amp;D) activities and sound environmental management of C&amp;D waste.</p> <p>2. Ensure strict compliance of Direction Nos. 11-18 dated 11.06.2021 and do not permit C&amp;D activities in respect of such projects with plot size equal to or more than 500 sqm which are not registered on the ‘web portal’ of the respective state / GNCTD and / or which do not fulfil the other requirements as per the above noted statutory directions, for remote monitoring of dust mitigation measures.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- Construction agencies and plot owners (both public &amp; private).</li> </ul>
<p>3. Ensure regular lifting of Municipal Solid Waste (MSW), Construction &amp; Demolition (C&amp;D) waste, and Hazardous wastes from dedicated dump sites and ensure that no waste is dumped illegally in open land areas.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All land-owning agencies</li> <li>- Construction agencies (both public &amp; private).</li> </ul>
<p>4. Carry out periodic mechanized sweeping and water sprinkling on roads and ensure scientific disposal of the dust collected in designated sites/landfills.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- Chief Executives of all road owning and maintaining agencies.</li> </ul>

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<p>5. Ensure that C&amp;D materials &amp; waste are properly stored/ contained, duly covered in the premises. Ensure transportation of C&amp;D materials and C&amp;D waste only through covered vehicles.</p> <p>6. Strictly enforce the statutory directions and yardsticks for use of anti-smog guns at C&amp;D sites, in proportion to the total built-up area of the project under construction.</p> <p>7. Intensify use of anti-smog guns, water sprinkling and dust suppression measures in road construction / widening / repair projects and maintenance activities.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All construction agencies and plot owners (both public &amp; private).</li>   <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All construction agencies and plot owners (both public &amp; private).</li>   <li>- All road owning / maintenance agencies in NCR.</li> </ul>
<p>8. Stringently enforce prohibition on open burning of bio-mass and municipal solid waste. Impose maximum EC upon violations in accordance with Hon'ble NGT's orders dated 04.12.2014 and 28.04.2015 in OA 21/2014.</p> <p>9. Strict vigil to ensure that there are no burning incidents in the landfill sites / dumpsites.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All land-owning agencies.</li> </ul>
<p>10. Deploy traffic police for smooth traffic flow at all identified corridors with heavy traffic and congestion prone intersections.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Head of Traffic Police in Delhi and NCR towns.</li> </ul>
<p>11. Strict vigilance and enforcement of PUC norms for vehicles.</p> <p>12. No tolerance for visible emissions – Stop visibly polluting vehicles by impounding and / or levying maximum penalty.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Head of Transport Department of Delhi and NCR States</li> <li>- Commissioner or Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>13. Strictly enforce the Hon'ble Supreme Court order on diversion of non- destined truck traffic for Delhi, through Eastern and Western Peripheral Expressways.</p>	<ul style="list-style-type: none"> <li>- Head of Traffic Police of NCT of Delhi and NCR towns.</li> <li>- DMs /Dy Commissioners of NCT of Delhi / NCR towns</li> <li>- Municipal Commissioner of Corporations of NCT of Delhi and NCR towns.</li> </ul>

<p>14. Strictly enforce NGT / Hon'ble SC's order on overaged diesel / petrol vehicles and as per extant statutes.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Head of Transport Department of Delhi and NCR States</li> <li>- Commissioner or Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>15. Ensure strict penal/ legal action against non-compliant and illegal industrial units.</p> <p>16. Stringently enforce all pollution control regulations in Industries, brick kilns and hot mix plants etc. - strict compliance of the prescribed standards of emissions.</p> <p>17. Ensure that only approved fuels are used by the industries in NCR including in brick kilns and hot mix plants and enforce closure in case of violations, if any.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- District Magistrates / Deputy Commissioners of NCT of Delhi / NCR Towns</li> <li>- Commissioners of Urban Local Bodies in Delhi and NCR towns.</li> </ul>
<p>18. Stringently enforce emission norms in thermal power plants and strict actions be taken against non-compliance.</p>	<ul style="list-style-type: none"> <li>- Plant in- charge of Power Plants located within 300 km radius of Delhi.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>19. Strictly enforce Hon'ble Courts / Tribunal orders regarding ban on firecrackers.</p>	<ul style="list-style-type: none"> <li>- Commissioner of Police of Delhi &amp; IG / DIG / SP of NCR towns or Officer In charge of Licensing.</li> <li>- DMs/ DCs of respective districts in NCR.</li> <li>- Chief controller of Explosives, Petroleum and Explosive Safety Organizations (PESO).</li> </ul>
<p>20. Ensure regular lifting and proper disposal of industrial waste from industrial and non-development areas.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners/ Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All land-owning agencies.</li> <li>- District Magistrate / Deputy Commissioners in NCR.</li> </ul>
<p>21. DISCOMs to minimise power supply interruptions in NCR.</p>	<ul style="list-style-type: none"> <li>- Head of Power distribution companies in NCR.</li> </ul>
<p>22. Ensure that diesel generator sets are not used as regular source of power supply.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- DMs/ DCs of respective districts of NCR.</li> </ul>

<p>23. Strictly enforce the extant ban on coal / firewood as fuel in Tandoors in Hotels, Restaurants and open eateries.</p> <p>24. Ensure hotels, restaurants and open eateries use only electricity / gas-based / clean fuel - based appliances.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>25. Information dissemination including through social media and bulk SMS etc. Mobile Apps to be used to inform people about the pollution levels, contact details of control room, enable them to report polluting activities / sources to the concerned authorities and inform them about actions that would be taken by Government.</p>	<ul style="list-style-type: none"> <li>- ACS/ Pr. Secretary/ Secretary, Dept. of Environment, GNCTD and NCR States.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>26. Ensure quick actions for redressal of complaints on 311 APP, Green Delhi App, SAMEER App and other such social media platforms to curb polluting activities.</p>	<ul style="list-style-type: none"> <li>- Head of Urban Local Bodies in NCR towns.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Construction agencies, land owning agencies, Development agencies and all other concerned implementing agencies.</li> </ul>
<p>27. Encourage offices to start unified commute for employees to reduce traffic on road.</p>	<ul style="list-style-type: none"> <li>- State Governments in NCR and GNCTD.</li> </ul>
<p>28. Ensure uninterrupted power supply to discourage use of alternate power Generating sets/ equipment (DG sets etc.).</p>	<ul style="list-style-type: none"> <li>- Additional Chief Secretary / Principal Secretary (Power), NCR State Governments / GNCTD</li> <li>- Head of Power Distribution Companies of Delhi and NCR Districts.</li> </ul>
<p>29. Synchronize traffic movements and deploy adequate personnel at intersections / traffic congestion points for smooth flow of traffic.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Officer in charge - Traffic Police of Delhi and NCR towns.</li> </ul>
<p>30. Alert in newspapers / TV / radio to advise people about air pollution levels and Do's and Don'ts for minimizing polluting activities.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>31. Augment public transport services through CNG/ electric buses and metro services by</p>	<ul style="list-style-type: none"> <li>- NCR State Governments.</li> </ul>

<p>inducting additional fleet and increasing the frequency of service. Introduce differential rates to encourage off – peak travel.</p>	<ul style="list-style-type: none"> <li>- Principal Secretary, Department of Transport. of NCT of Delhi and NCR State Govts.</li> <li>- Delhi Transport Corporation (DTC).</li> <li>- State Transport Corporation in NCR towns.</li> <li>- Delhi Integrated Multi – Model Transit System Ltd. (DIMTS).</li> <li>- Delhi Metro Rail Corporation (DMRC).</li> </ul>
<p style="writing-mode: vertical-rl; transform: rotate(180deg);"><b>CITIZEN CHARTER</b></p>	<ul style="list-style-type: none"> <li>• Keep engines of your vehicles properly tuned.</li> <li>• Maintain proper tyre pressure in vehicles.</li> <li>• Keep PUC certificates of your vehicles up to date.</li> <li>• Do not idle your vehicle, also turn off the engine at red lights.</li> <li>• Prefer hybrid vehicles or EVs to control vehicular pollution.</li> <li>• Do not litter / dispose wastes, garbage in open spaces.</li> <li>• Report air polluting activities through 311 App, Green Delhi App, SAMEER App etc.</li> <li>• Plant more trees.</li> <li>• Celebrate festivals in an eco-friendly manner – avoid firecrackers.</li> <li>• Do not drive/ply end of life/ 10/15 years old Diesel/Petrol vehicles.</li> </ul>

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Stage II – ‘Very Poor’ Air Quality (DELHI AQI ranging between 301-400)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Carry out mechanical/ vacuum sweeping and water sprinkling of the identified roads on a daily basis. Enhance the number of shifts / hours of deployment of such machines to further intensify mechanised sweeping.</p> <p>2. Ensure daily water sprinkling along with dust suppressants, preferably before peak traffic hours, on roads and right of ways especially at hotspots, heavy traffic corridors and ensure proper disposal of the collected dust in designated sites/ landfills.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- Chief Executives of all road owning and maintaining agencies.</li> <li>- Commissioner of Traffic Police of Delhi &amp; NCR towns to identify roads with heavy traffic and provide information to respective Municipal Commissioners / Head of Municipal Bodies.</li> </ul>
<p>3. Intensify inspections for strict enforcement of dust control measures at C&amp;D sites.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.</li> </ul>
<p>4. Ensure focussed and targeted action for abatement of air pollution in all identified hotspots in NCR. Intensify remedial measures for the predominant sector(s) contributing to adverse air quality in each of such hotspots.</p>	<ul style="list-style-type: none"> <li>- State Govts. in NCR and GNCTD.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.</li> </ul>

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**5. Strictly implement the following Schedule for regulated operations of DG sets across all sectors in the NCR including Industrial, Commercial, Residential etc. in accordance with Direction No. 76 dated 29.09.2023.**

Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
Power generating sets of all capacities running on LPG/ Natural Gas/ Bio-gas/Propane/Butane	None	No restrictions
Power generating sets up to 800 kW (1000 kVA) capacity to standards as per MoEFCC notification No. GSR 804 (E) dated 03.11.2022	None	No restrictions.
DG sets to older specifications / standards		
800 kW (1000 kVA) and above	Any emission control system/mechanism, however subject to compliance of the prescribed emission standards in Direction no. 76	No restrictions
41 kW (51 kVA) to less than 800 kW (1000 kVA)	Dual fuel mode <b>OR</b> Retro-fitted ECDs through certified agencies	No restrictions
19 kW (23 kVA) to less than 41 kW (51 kVA)	Dual fuel mode	No restrictions  <b>Note:</b> DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for prescribed emergency services. *
Portable DG sets below 19kW (23 kVA)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	Not to be generally permitted. Permitted only for the prescribed emergency services. *

- Chairpersons – CPCB, DPCC, SPCBs (NCR).
- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
- District Magistrates / Deputy Commissioners of NCR States and GNCTD.

<p>* Emergency services:</p> <p>(i) Only for operating elevators / Escalators / travelators</p> <p>(ii) Medical Services (Hospital / Nursing Home/ Health care facilities).</p> <p>(iii) Railway Services / Railway Stations.</p> <p>(iv) Metro Rail Corporation &amp; MRTS Services.</p> <p>(v) Airports and Inter-State Bus Terminals.</p> <p>(vi) Sewage Treatment Plants.</p> <p>(vii) Water pumping Stations.</p> <p>(viii) Projects related to national security, defence &amp; of national importance.</p> <p>(ix) Telecommunications and IT/ data services.</p>	
<p>6. Enhance vehicle parking fees to discourage private transport.</p>	<ul style="list-style-type: none"> <li>- Chief Secretary and Principal Secretary, Urban Local Bodies of NCR States and GNCTD.</li> <li>- Commissioners of Urban Local Bodies in Delhi and NCR towns.</li> </ul>
<p>7. Resident Welfare Associations to necessarily provide electric heaters to staff engaged in security, sanitation, horticulture and other miscellaneous services to avoid open Bio-Mass/ MSW burning during winters.</p>	<ul style="list-style-type: none"> <li>- Resident Welfare Associations.</li> </ul>
<p>8. Do not permit inter-state buses from NCR states, other than EVs / CNG / BS-VI Diesel, to enter Delhi (excluding buses / Tempo Travellers operated with All India Tourist Permit).</p>	<ul style="list-style-type: none"> <li>- Commissioners or head of Transport Department in GNCTD/ NCR States</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>9.</p> <p>(i) GNCTD and NCR State Governments to stagger timings for public offices and municipal bodies in the National Capital Territory of Delhi and the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddh Nagar.</p>	<ul style="list-style-type: none"> <li>- NCR State Governments and Central Government</li> </ul>

(ii) State Governments may take a decision to stagger timings for public offices and municipal bodies in other areas of NCR.	
10. Central Government may take a decision on staggering of timings of Central Government offices in Delhi – NCR.	- Central Government
<b>CITIZEN CHARTER</b>	<ul style="list-style-type: none"> <li>• People to use public transport and minimize use of personal vehicles.</li> <li>• Use technology, take less congested route even if slightly longer.</li> <li>• Regularly replace air filters at recommended intervals in your automobiles.</li> <li>• Avoid dust generating construction activities during months of October to January.</li> <li>• Avoid open burning of solid waste and bio-mass.</li> </ul>

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**Stage III – ‘Severe’ Air Quality  
(DELHI AQI ranging between 401-450)**

Actions	Agencies responsible / Implementing Agencies
<p><b>1. Construction &amp; Demolition activities:</b></p> <p>(i) Enforce strict restrictions on the following categories of dust generating/ air pollution causing C&amp;D activities in the entire NCR:</p> <ul style="list-style-type: none"> <li>• Earthwork for excavation and filling including boring &amp; drilling works.</li> <li>• Piling works.</li> <li>• All demolition works.</li> <li>• Laying of sewer line, water line, drainage and electric cabling etc. by open trench system.</li> <li>• Brick / masonry works.</li> <li>• Operation of RMC batching plant.</li> <li>• Major welding and gas-cutting operations. <i>Minor welding activities for MEP works (Mechanical, Electrical and Plumbing) to be, however, permitted.</i></li> <li>• Painting, polishing and varnishing works etc.</li> <li>• Cement, Plaster / other coatings, except for minor indoor repairs/maintenance.</li> <li>• Cutting / grinding and fixing of tiles, stones and other flooring materials, except for minor indoor repairs/maintenance.</li> <li>• Road construction activities and major repairs.</li> <li>• Transfer, loading / unloading of dust generating materials like cement, fly-ash, bricks, sand, murrum, pebbles, crushed stone etc. anywhere within / outside the project sites.</li> <li>• Movement of vehicles carrying construction materials on unpaved roads.</li> <li>• Any transportation of demolition waste.</li> </ul>	<ul style="list-style-type: none"> <li>- NCR State Governments and GNCTD</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.</li> </ul>

<p>(ii) All construction related activities, <b>other than those listed under 1(i) above</b>, which are relatively less polluting / less dust generating shall be permitted to be continued in the NCR, subject to strict compliance of the C&amp;D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time.</p> <p>(iii) All C&amp;D related activities, including those under 1(i) above, shall be continued to be permitted only for the following categories of projects, however subject to strict compliance of the C&amp;D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time:</p> <p>(a) Projects for Railway services and stations  (b) Projects for Metro Rail Services and stations  (c) Airports and Inter State Bus Terminals  (d) National security/ defence related activities/ projects of national importance;  (e) Hospitals/ health care facilities  (f) Linear public projects such as highways, roads, flyovers, over bridges, power transmission/ distribution, pipelines, tele-communication services etc.  (g) Sanitation projects like sewage treatment plants and water supply projects etc.  (h) Ancillary activities, specific to and supplementing the above project categories.</p>	
<p>2. Close down operations of stone crushers in the entire NCR.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR)</li> <li>- Commissioner of Police - Delhi and DG of Police of NCR States</li> <li>- District Magistrates / Deputy Commissioners of respective districts in Delhi and NCR States.</li> </ul>

<p>3. Close down all mining and associated activities in the entire NCR.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- District Magistrates / Deputy Commissioners of respective districts in NCR.</li> <li>- Commissioner of Police - Delhi and IG / DIG / SP of NCR towns.</li> </ul>
<p>4. NCR State Govts. / GNCTD to impose strict restrictions on plying of BS III petrol and BS IV diesel LMVs (4 wheelers) in Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.</p> <p><b>Note:</b> Persons with Disabilities shall be permitted to ply BS – III Petrol / BS – IV Diesel LMVs, provided that these are specifically adopted for them and are run only for their personal use.</p>	<ul style="list-style-type: none"> <li>- State Governments in NCR and GNCTD.</li> <li>- Commissioner or Head of Transport Department</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>5. GNCTD to impose strict restrictions on plying of Delhi - registered Diesel operated Medium Goods Vehicles (MGVs) to BS-IV standards or below, in Delhi, except those vehicles carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> <li>- State Governments in NCR and GNCTD.</li> <li>- Commissioner or Head of Transport Department</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>6. GNCTD to not permit BS-IV and below diesel operated LCVs (goods carriers), registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> <li>- State Governments</li> <li>- Transport Commissioners, GNCTD/ NCR States</li> <li>- Commissioners / Head of Urban Local Bodies in Delhi-NCR towns.</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>7.</p> <p>(i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children up to class V in a “Hybrid” mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram,</p>	<ul style="list-style-type: none"> <li>- State Governments of NCR &amp; GNCTD.</li> </ul>

<p>Faridabad, Ghaziabad and Gautam Buddh Nagar.</p> <p>(ii) The NCR State Governments may also consider conducting classes for students up to Class V in a “Hybrid” mode as above in other areas in NCR.</p> <p><b>Note:</b> The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>8. NCR State Governments / GNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.</p>	<p>- State Governments of NCR &amp; GNCTD.</p>
<p>9. Central Government may take appropriate decision on permitting work from home for employees in central government offices.</p>	<p>- Central Government (DoPT).</p>
<p style="writing-mode: vertical-rl; transform: rotate(180deg);"><b>CITIZEN CHARTER</b></p>	<ul style="list-style-type: none"> <li>• Walk or use cycles for small distances.</li> <li>• Choose a cleaner commute. Share a ride to work or use public transport.</li> <li>• People, whose positions allow working from home, may work from home.</li> <li>• Do not use coal and wood for heating purpose.</li> <li>• Individual house owners may also provide electric heaters to security / other staff employed by them to avoid open burning of bio-mass / wood / MSW.</li> <li>• Combine errands and reduce trips.</li> </ul>

JKP .

**Stage IV – ‘Severe +’ Air Quality  
(DELHI AQI > 450)**

<b>Actions</b>	<b>Agencies responsible / Implementing Agencies</b>
<p>1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services. All LNG/ CNG / Electric/ BS-VI Diesel trucks) shall however be permitted to enter Delhi.</p>	<ul style="list-style-type: none"> <li>- State Governments</li> <li>- Transport Commissioners, GNCTD/ NCR States</li> <li>- Commissioners / Head of Urban Local Bodies in Delhi-NCR towns.</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>2. Enforce strict ban on plying of Delhi - registered diesel operated BS-IV and below Heavy Goods Vehicles (HGVs) in Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> <li>- State Governments of NCR &amp; GNCTD</li> <li>- Transport Commissioners, GNCTD/ NCR States.</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>3. Ban C&amp;D activities, as in the GRAP Stage- III, also for linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines, tele-communication etc.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi - NCR towns.</li> <li>- Nodal officers of road owning agencies (dust control and management cells).</li> </ul>
<p>4. (i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children even for higher classes i.e. from class VI to IX and XI in a “Hybrid” mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddh Nagar.</p>	<ul style="list-style-type: none"> <li>- State Governments of NCR &amp; GNCTD.</li> </ul>

 .

<p>(ii) The NCR State Governments may also consider conducting classes for students as above in a “Hybrid” mode in other areas in NCR.</p> <p><b>Note:</b> The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>5. State Governments may consider additional emergency measures like closure of colleges/ educational institutions and closure of non-emergency commercial activities, permitting running of vehicles on odd-even basis of registration numbers etc.</p>	<p>- State Governments of NCR &amp; GNCTD.</p>
<p><b>CITIZEN CHARTER</b></p>	<ul style="list-style-type: none"> <li>• Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible. If required to move outdoors, they are advised to wear mask.</li> </ul>

JKP .

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**FORMAT FOR FURNISHING INSPECTION REPORT BY FLYING SQUADS**

Team No.: 31

Date of inspection: 21.11.2025

1	Name of Unit/ Entity	M/s Jai Maan Santoshi industries
2	Name of MD/Director/Manager/Owner	Vinayak Agarwal (Owner)
3.	Full postal address	Khasra no. 23/4/1, Vill-Nathupur, Kundalin Sonipat, Haryana
4.	i. Landline Number ii. Mobile Number	9311115555
5.	Email Id	<a href="mailto:advocatevinayakaggarwal@gmail.com">advocatevinayakaggarwal@gmail.com</a>
6.	If Industry, category as per CPCB pollution index (Red/ Orange/ Green/ White)	Orange
	Name of the Fuel (s) being used	Induction Furnaces
	Whether the fuel is approved or not	NA
7.	Statutory Environmental Clearance / Permissions	
	(i) Whether EC accorded by MoEFCC / SIEAA (If applicable) or not	-
	(ii) Whether CTE accorded by the SPCB/ DPCC or not (for industry)	CTE copy not provided
	(iii) Whether CTO accorded by the SPCB/ DPCC or not (for industry)	CTO copy not provided
	(iv) Whether any other Statutory clearance or permissions warranted (if yes, specify)	
8.	Serious non-conformities / non-compliance observed attracting Closure	
	S.No. Details of the non-conformity	Relevant statutes (Acts / Rules / Regulations / Directions / Orders etc.) not complied with

	(i)	Fume extraction System is not working.	-
	(ii)	Stack emission report is not provided.	
	(iii)		

9.	Other non-conformities observed	
	S.No.	Details
	(i)	Stack emission report has not been provided.

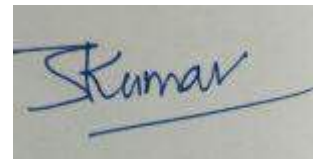
10. In view of observations at SI. No. 8 whether recommended for Closure:

(Yes/ No): No

If No, reasons thereof

11. Please attach relevant photographs of violations by the unit, unless it is not feasible- please refer **Annexure**.

Name and Signature of inspecting official:



Ajay Kumar  
 Designation: Scientist 'B'  
 Contact No. – 9650922512  
[Ajaykumar.cpcb@gov.in](mailto:Ajaykumar.cpcb@gov.in)

## Commission for Air Quality Management in NCR and Adjoining Areas

## Onsite Preliminary Inspection Findings (Industrial Units)

- (I) Preliminary indicative list of violation observed at the time of inspection.  
 (II) Only appropriate box to be ticked (✓)

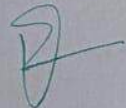
Team No. 37Date of inspection: 21.11.2025

Sl. No	Mandate	Yes	No
1(a)	Whether the unit is operating with valid statutory environmental clearances/permissions	NA	NA
(b)	Whether approved fuel(s) being used	✓	
(c)	Whether equipment(s), industrial plant, operation (s) or process(s) is in accordance with valid CTO		✓ not verified
(d)	Whether source emission analysis report available (not more than 3 months prior to the date of inspection)		not provided
2(a)	If unit has DG set(s) Indicate Capacity (KW/KVA) for each DG set(s)	—	—
(b)	Whether DG Set(s) complying with Direction No. - 76	—	—

Remarks if any:

## Note:

- The list of violations indicated above are preliminary without prejudice to further detailed examination & subsequent punitive actions.
- Immediate corrective actions in respect of above indicated violations & adherence to other statutes / guidelines are to be ensured by the unit and reported along with photographs to Concern SPCB'S / DPCC and CAQM.



Acknowledgement of Receipt  
 By the Proponent or his representative

Name and Signature of inspecting official:

Designation: SC-B









GPS Map Camera



**Kundli, Haryana, India**   
Nathupur Road, Sector 46, Kundli, Haryana 131029, India  
Lat 28.895158, Long 77.104461  
Friday, 21/11/2025 11:04 AM GMT+05:30  
Note : Captured by GPS Map Camera



GPS Map Camera




**Kundli, Haryana, India** 🇮🇳  
Nathupur Road, Sector 46, Kundli, Haryana 131029, India  
Lat 28.895095, Long 77.104368  
Friday, 21/11/2025 11:04 AM GMT+05:30  
Note : Captured by GPS Map Camera







 GPS Map Camera



**Kundli, Haryana, India**   
Nathupur Road, Sector 46, Kundli, Haryana 131029, India  
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Friday, 21/11/2025 11:04 AM GMT+05:30  
Note : Captured by GPS Map Camera







GPS Map Camera

Kundli, Haryana, India 🇮🇳  
Nathupur Road, Sector 46, Kundli, Haryana 131029, India  
Lat 28.895042, Long 77.104202  
Friday, 21/11/2025 11:05 AM GMT+05:30  
Note : Captured by GPS Map Camera







GPS Map Camera



**Kundli, Haryana, India** 🇮🇳

Nathupur Road, Sector 46, Kundli, Haryana 131029, India

Lat 28.895100, Long 77.104354

Friday, 21/11/2025 11:05 AM GMT+05:30

Note : Captured by GPS Map Camera






GPS Map Camera




**Kundli, Haryana, India** 🇮🇳  
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Lat 28.895070, Long 77.104121  
Friday, 21/11/2025 11:06 AM GMT+05:30  
Note : Captured by GPS Map Camera



 GPS Map Camera



**Kundli, Haryana, India** 

Nathupur Road, Sector 46, Kundli, Haryana 131029, India

Lat 28.895113, Long 77.104107

Friday, 21/11/2025 11:06 AM GMT+05:30

Note : Captured by GPS Map Camera



GPS Map Camera

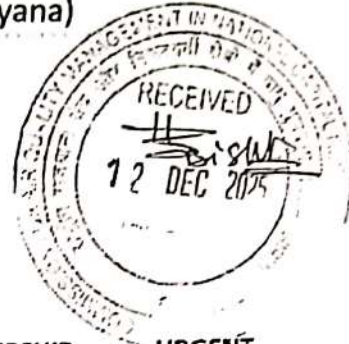


**Kundli, Haryana, India** 🇮🇳  
Nathupur Road, Sector 46, Kundli, Haryana 131029, India  
Lat 28.895112, Long 77.104124  
Friday, 21/11/2025 11:06 AM GMT+05:30  
Note : Captured by GPS Map Camera

# SRI RAM INDUSTRIES

Village Nathupur, Sonapat (Haryana)

To  
~~The Member-Secretary~~  
 CAQM-NCR  
 Tolstoy Marg  
 Delhi



**SUBJECT: INCORRECT ATTRIBUTION OF OWNERSHIP - URGENT  
CLARIFICATION REGARDING DISCONNECTION NOTICE  
F.NO.16014/14/2021/MERD/IP/CLOSURE/8492-97 ISSUED TO THE FIRM M/S  
JAI MAA SANTOSHI INDUSTRIES [759/IP]**

DATED: 11/12/2025

Respected Sir

I am writing to you regarding a formal notice of electricity supply disconnection from COMMISSION FOR AIR QUALITY MANAGEMENT IN NCR AND ADJOINING AREAS, that I have received today, that pertains to compliance issues concerning Consent to Operate (CTO) and Consent to Establish (CTE) of the firm named M/s Jai Maa Santoshi Industries.

I wish to state clearly and unequivocally that M/s Jai Maa Santoshi Industries is trading firm, our manufacturing firm is in the name of M/s Sri Ram Industries, Village Nathupur, Sonapat. I respectfully request you to halt any impending action to cut the electricity supply based on the wrong notice served to us.

I would like to bring to your consideration that my firm's name is M/s Sri Ram Industries and all the relevant consents from HARYANA STATE POLLUTION CONTROL BOARD, SONEPAT (HSPCB) are with us, copy enclosed.

Moreover, a surprise visit was conducted dated 04/12/2025 by HSPCB officials in M/s Sri Ram Industries, Village Nathupur, Sonapat. Everything was found appropriate and correct, copy of Spot-inspection report along with GPS Coordinates and the order given by HSPCB officials are also enclosed. All the valid consents and clarifications from HSPCB provided on the spot, Inspection Reports and Orders and a copy of the CTO and CTE from HSPCB are enclosed.

For SRIRAM INDUSTRIES

Adm. Signatory



# SRI RAM INDUSTRIES

Village Nathupur, Sonapat (Haryana)

I kindly request your urgent attention to this matter to resolve this confusion promptly and ensure my legitimate electricity connection with A/c no. 6723011000 remains active.

Thank you for your time and prompt assistance in rectifying this serious error.


Faithfully,

Vinayak Aggarwal

M/s Sri Ram Industries

Village Nathupur, Sonapat (Haryana)

For SRIRAM INDUSTRIES

  
Auth. Signatory

Enclosed

1. Consent to Operate (CTO)
2. Consent to Establish (CTE)
3. Spot Inspection Reports from HSPCB
4. The Order from HSPCB
5. Electricity Bill A/c no. 6723011000 of M/s Shree Ram Industries

Copy to:

- DC office, Sonapat
- HSPCB office, Sonapat
- HSPCB office, Panchkula
- CAQM-NCR, Tolstoy Marg, Delhi
- The Managing Director, UHBVN, Panchkula
- SE, UHBVN, Sonapat
- SDO, UHBVN, Sonapat





सत्यमेव जयते

राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



F. No. 16014/ 14/ 2021/ MERD / 759 / IP/8644-8645

22<sup>nd</sup> December, 2025

To,

The Member Secretary,  
Haryana State Pollution Control Board,  
C- 11, Sector – 6, Panchkula,  
**Haryana – 134 109**

**Sub: Seeking Clarification i.r.o Closure Direction No. 759 / IP, dated 11.12.2025 issued to M/s Jai Maa Santoshi Industries, Sonipat, Haryana - reg**

Sir,

Kind attention is invited to a special inspection drive conducted on 21.11.2025 (when **GRAP Stage-III** was in force), in Sonipat area jointly by CAQM and state administration during which various industries were found violating the norms including the subject industry.

2. During the drive, a premise with display board of "M/s Jai Maa Santoshi Industries, Khasara No. 23/4/1, Vill- Natupura, Kundali, 131029, GSTIN: 06ALQPB1849R1ZH" was inspected ( copy of Inspection report enclosed) and it was reported that the Unit has not provided the copy of CTE/CTO to the Flying Squad. It was further reported that the unit is operating on induction furnace, and the **fume extraction system was found to be non-functional**, resulting in fugitive emissions. The stack emission report was also not provided by the unit to the Flying Squad (duly acknowledged by the Unit representative). Accordingly, a Closure Direction no. 759/IP dated 11.12.2025 (copy Enclosed) was issued to M/s Jai Maa Santoshi Industries, Sonipat, Haryana. The unit has also not responded to the inspection till issuance of the Closure Direction despite acknowledgement of the inspection.

3. Subsequently, after issuance of the Closure Direction, M/s Sri Ram Industries has submitted a representation dated 11.12.2025 received on 12.12.2025 (Copy Enclosed) stating that M/s Jai Maa Santoshi Industries is a trading firm and the manufacturing firm is M/s Sri Ram Industries, which has a valid CTO. Copy of the CTO has been enclosed for reference. It has also been mentioned in the report that HSPCB official visited the M/s Sri Ram Industries on 04.12.2025 and "*found everything appropriate and correct.*" However, the submissions of the project proponent is silent about **improper suction hood and non-functional fume extraction system even during GRAP Stage-III.**

4. The claim of the proponent was preliminary checked from the GST portal and it was found that M/s Jai Maa Santoshi Industries, Khasara No. 23/4/1, Vill- Natupura, Kundali, 131029, GSTIN: 06ALQPB1849R1ZH, is registered as "Manufacturer" under "Nature of Core Business Activity".

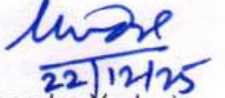
5. Non-submission of the information to CTO/CTE and/or non-production of the same during inspection at the site despite furnishing a preliminary onsite inspection report cum acknowledgement slip and deviation in the claim of the proponent from GST details raises serious doubt on the claim of the project proponent.

6. Therefore, it is requested to examine the submission of the Unit vis-a-vis non-compliances reported by the Flying Squad of CAQM and furnish your **comments at the earliest but not later than 26.12.2025** for further processing of the case. The Clarification may include- the name of Unit(s) operating from the premises that was inspected by the Flying Squad, whether all units operating from the premises are compliant with Air pollution related norms and fulfilling the CTO conditions, whether M/s Jai Maa Santoshi Industries requires CTO, whether it is permitted to operate in the name of M/s Sri Ram Industries, whether display of board indicating M/s Jai Maa Santoshi Industries in place of M/s Sri Ram Industries on the inspected premises is in accordance with the norms, and other such relevant facts for deciding the case.

7. It is also directed that if the violations reported by the Flying Squad are attributed to the M/s Sri Ram Industries, the **Closure Direction shall be strictly enforced on the polluting Unit in letter and spirit** under intimation to CAQM.

8. This issues with the approval of Chairperson, CAQM

Encl: As Above

  
22/12/25  
(Gyanendra Yadav)  
Under Secretary

Copy To,

1. Regional Officer, HSPCB Sonipat..... for early action under intimation to CAQM.

Non Judicial



Indian-Non Judicial Stamp  
Haryana Government



Date : 10/04/2024

Certificate No. TDJ2024D010



Stamp Duty Paid : ₹ 101

GRN No. 116378101



Partially : ₹ 0

as instructed

Seller / First Party Detail

Name: Madhu Aggarwal

H.No/Floor : X

Sector/Ward : X

LandMark : X

City/Village : Nathupur

District : Sonpat

State : Haryana

Phone : 93\*\*\*\*\*55



Buyer / Second Party Detail

Name : Jai maa Santoshi Industries

H.No/Floor : X

Sector/Ward : X

LandMark : X

City/Village : Nathupur

District : Sonpat

State : Haryana

Phone : 93\*\*\*\*\*55

Purpose : LEASE DEED

LEASE DEED

The authenticity of this document can be verified by scanning the QR Code through smart phone or on the website <https://e-grashy.nic.in>

This Lease Deed is made at Rai on this 10<sup>th</sup> day of April, 2024 between:-

SMT. MADHU AGGARWAL (ADHAAR NO.8543 7925 9609) W/O SH .R .P. AGGARWAL R/O VILLAGE NATHUPUR TEH RAI DISTT SONIPAT HARYANA, hereinafter called the Lessor, which expression shall include repugnant to the context shall mean and includes its executors, legal heirs, representatives and assigns of the One part;

AND



M/S JAI MAA SANTOSHI INDUSTRIES SITUATED AT. through its authorized Proprietor of. Smt Chinu Aggarwal (Adhaar No. 5111 3483 2031 W/o Sh. Vinayak Aggarwal R/O HOUSE NO. A- 128 Ground Floor Saraswati Vihar Pitampura Delhi 110034 hereinafter called the Lessee, which expression includes repugnant to the context shall mean and includes its heirs, executors, representatives, nominees and assigns of the Second Part;

*Madhu Aggarwal*

*Chinu*



Whereas the Lessor is OWNER OF PROPERTY BEARING KHASHA NO. 23/4/1 NATHUPUR ROAD VILLAGE NATHUPUR SUB TEH RAI DISTT SONIPAT HARYANA 131029 And whereas at the request of the Lessee, the Lessor has agreed to let out the said property of the said building to the Lessee, and the Lessee has also agreed to get the same on lease;

And whereas the above said property is free from all sorts of encumbrance and not subject matter of any litigation pending before in any court of Law anywhere in India.

NOW THE LEASE DEED WITNESSTH AS UNDER:

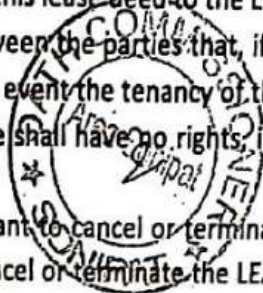
- 1 That the Lessor has lease out the said property to the Lessee for the period of eleven months which is w.e.f. 01<sup>th</sup> day of April 2024 And shall be remain in force up till 28<sup>th</sup> Feb 2025.
- 2 That the Lease money of the said property is settled @ Rs.- 50,000/- (Twenty Thousand Rupees Only ) per month lease money, in between the parties. And the tenant will be paid one month advance Rent of Rs.- 50,000/- (Twenty Thousand Rupees Only ) and security deposit of Rs, 1,00,000/- One Lakh Rupees only).
- 3 That the Lease shall be bound to pay the monthly lease money to the Lessor, on or before 10<sup>th</sup> day of every English calendar month in advance by cheque, however the lease money shall be subject to deduction of TDS at source and the rates/rules applicable as per the income Tax Act, 1961 and amended from time to time including any stator modification enactments thereof.
- 4 The Lessee shall be bound to pay Power/electricity bill/water bill etc. of the said property during the lease period to the concerned department and if any misuse of power/electricity or electric meter in any manner or any penalty or charges will occurred or conceived by the Govt. during the lease period, the same will be on part of Lessee.
- 5 That the Lessor has leased out the said property to the Lessee for Industrial Purpose only.
- 6 That the tenant above property use commercial purpose only.
- 7 That the Lessee shall not carry out such work, which may be against the Government policy or which is banned in the area as per the Government Policy, in case the Lessee is found to be using the said premises for banned or restricted purpose (s), in that event the Lessee shall be liable to fact all such consequences and losses.
- 8 That the Lessee shall be bound to get the prior permission from the concerned department such as pollution/fire department/HSIIDC, or any other department related to its business or demised property for the running of its business.
- 9 That the Lessee shall not be allowed to subject the said property in part or full to anyone in any manner on lease, and if the Lessee will do so, the Lessor shall have liberty to get the said property or lease.
- 10 That the Lessee will have liberty to make temporary partitions, ceiling, cabins, mirror work, fixtures or alteration required to run Its business activities in the said property, however the

*Madhy Aggarwal*



Lessee is not entitled to change the structural addition or alteration in the said property without the prior written permission of Lessor.

- 11 That the Lessee will have liberty to install the generator (s), on ground floor, air conditioner (s), electrical fittings, water purifier (s), R. O, Door fittings, mirror fittings, Fixtures, furniture etc in the said property during the lease period.
- 12 That the all the maintenance will be made by the Lessee only.
- 13 That the service Tax, if applicable, shall be absolutely payable by the Lessee only.
- 14 That the Lessor shall have liberty to visit the demised premise in the reasonable office hours without causing any inconvenience or disturbance to the Lessee.
- 15 That the Lessee shall be bound to pay all such service tax, sales tax, vat, excise or any other tax levied thereon to the concerned department and it is also settled in between the parties that the said property shall not be attached in any manner in any or the department for the recovery of any kind of tax, charges etc. and if any taxes penalties etc. to the department.
- 16 That the Lessee shall be bound to any over the vacant & peaceful physical possession of the said property after the expiry of this lease deed to the Lessor.
- 17 That it is also settled in between the parties that, if the Lessee will not pay the two month lease money to the Lessor, in that event the tenancy of the said property shall be treated as cancelled and in that event the Lessee shall have no rights, interest or claim over the demised property/ tenancy.
- 18 That if any of the parties want to cancel or terminate the LEASE DEED, in that event that such party will have liberty to cancel or terminate the LEASE DEED by serving a written notice of two months to the other party for a cancellation/termination of LEASE DEED at its own cost.
- 19 That Currently running electrical load is 46 KW if tenant increases load than after expiry of lease Tenant would hand over electrical load 46 KW to owner.



Witness:-

1.

*[Signature]*  
 931115555

Vinayak Aggarwal **ATTESTED**

2.

*[Signature]*  
 Pradeep

Oath Commissioner  
 SONIPAT  
 Date: 10/04/2024

*[Signature]*  
 LESSOR

SMT. MADHU AGGARWAL

*[Signature]*

LESSEE

SMT. CHINU AGGARWAL



### **Record of Discussions**

- i. A personal hearing was conducted on 27.05.2026 in CAQM pursuant to the representation dated 05.05.2026 submitted by M/s Jai Maa Santoshi. The representative of the Unit (hereinafter "Project proponent") and the Regional Officer (RO), HSPCB Sonipat attended the hearing and were heard by the Member Secretary, CAQM.
- ii. The project proponent stated that the industrial Unit is being operated by M/s Jai Maa Santoshi under a lease agreement dated 10.04.2024 executed with M/s Sri Ram Industries. The project proponent claimed that the Unit is operating with a CTO issued in the name of M/s Sri Ram Industries and admitted that they do not possess a valid CTO in the name of their Unit. The proponent attributed this lapse to lack of awareness regarding the requirement of CTO transfer. However, attention was drawn to Clause 8 of the lease agreement, which specifically obligates the lessee to obtain necessary permissions and approvals from concerned authorities before operating the unit.
- iii. Regarding the violation related to the fume extraction system/APCS, the project proponent claimed that the wet scrubber had been repaired on 25.11.2025 and relied upon an HSPCB inspection report indicating installation of APCS. It was clarified that mere installation of APCS is insufficient and that the project proponent is responsible for ensuring its proper maintenance and operation. Photographs of the repaired system were subsequently produced and acknowledged by the RO, Sonipat. However, the claim that the system had been repaired on 25.11.2025 could not be independently verified.
- iv. The project proponent was questioned about non-compliance with the closure directions despite receipt of the same. The unit stated that it relied upon the HSPCB inspection report and presumed compliance. CAQM clarified that the closure directions unequivocally required immediate closure of industrial operations, reporting compliance to HSPCB, and obtaining permission from the Commission before resuming operations.
- v. The project proponent requested review of the Environmental Compensation (EC) amount on the ground that it was disproportionate and sought restoration of electricity and permission to resume industrial operations, citing subsequent corrective actions and compliance.
- vi. Upon consideration, it was observed that while corrective measures relating to the fume extraction system had been undertaken, the issue of obtaining a valid CTO in the name of M/s Jai Maa Santoshi remained unresolved, as the transfer application is still under

consideration by HSPCB. Further, no proof of payment of the applicable Environmental Compensation had been submitted.

- vii. Thus, the requirements prescribed under Paragraph 6 of the closure directions had not yet been fulfilled. The project proponent was directed to complete all corrective actions, obtain resolution of the CTO-related deficiency, and deposit the applicable Environmental Compensation for further consideration of its request for resumption of industrial operations.

\*\*\*\*\*

Closure Direction No. 759/IP, Dated 11.12.2025 -  
Reg.

caqm.etf-  
moefcc

< caqm.etf-moefcc@gov.in >

2 emails

**CAQM ETF Cell** < caqm.etf-moefcc@gov.in >

Thu, 11 Jun 2026 5:47:22 PM +0530

To "hspcbms"<hspcbms@gmail.com>,"hspcbaircell"<hspcbaircell@gmail.com>  
Cc "Bhawna Singh"<bhawna.singh@gov.in>,"Gyanendra Kr. Yadav"  
<gyanendra.30@gov.in>

### Reminder

Please refer to the inline email and attached letter. Since, the matter is challenged before Hon'ble NGT. Therefore, it is requested to furnish suitable comments in the matter at the earliest.

Regards,

ETF Cell, CAQM

===== Forwarded message =====

From: CAQM ETF Cell <caqm.etf-moefcc@gov.in>

To: "advocatevinayakaggarwal"<advocatevinayakaggarwal@gmail.com>

Cc: "hspcbms"<hspcbms@gmail.com>,"hspcbaircell"<hspcbaircell@gmail.com>,"hspcbrosr"<hspcbrosr@gmail.com>,"Tarun Pithode"<mscaqm-moefcc@gov.in>,"Bhawna Singh"<bhawna.singh@gov.in>,"Gyanendra Kr. Yadav"<gyanendra.30@gov.in>,"prachipandey811"<prachipandey811@gmail.com>

Date: Fri, 05 Jun 2026 14:16:06 +0530

Subject: Personal Hearing on 27.05.2026 regarding Closure Direction No. 759/IP, Dated 11.12.2025 - Reg.

===== Forwarded message =====

महोदय,

कृपया इस मेल के साथ संलग्न निर्देश प्राप्त करे यह आपकी जानकारी एवं आवश्यक कार्यवाही के लिए है !

सादर,

(ज्ञानेंद्र यादव)  
अवर सचिव  
सी ए क्यू एम, नई दिल्ली

395

87

**1 Attachment(s)**

Jai Maa Santoshi.pdf  
56.8 KB

**CAQM ETF Cell** < caqm.etf-moefcc@gov.in >

Fri, 05 Jun 2026 2:16:07 PM +0530

To "advocatevinayakaggarwal"<advocatevinayakaggarwal@gmail.com>  
Cc "hspcbms"<hspcbms@gmail.com>,"hspcbaircell"  
<hspcbaircell@gmail.com>,"hspcbrosr"<hspcbrosr@gmail.com>,"Tarun Pithode"  
<mzcaqm-moefcc@gov.in>,"Bhawna Singh"  
<bhawna.singh@gov.in>,"Gyanendra Kr. Yadav"  
<gyanendra.30@gov.in>,"prachipandey811"<prachipandey811@gmail.com>

महोदय,

कृपया इस मेल के साथ संलग्न निर्देश प्राप्त करे यह आपकी जानकारी एवं आवश्यक कार्यवाही के लिए है !

सादर,

(ज्ञानेंद्र यादव)  
अवर सचिव  
सी ए क्यू एम, नई दिल्ली

**1 Attachment(s)**

Jai Maa Santoshi.pdf  
56.8 KB



सत्यमेव जयते

राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



F. No. 16014/14/ 2021/ MERD/ 759/ IP/8990-8992

Date: 05<sup>th</sup> June 2026

To

M/s Jai Maa Santoshi  
Khasra No. 23/4/1, Vill- Nathupur,  
Kundalin, Sonipat, Haryana

**Subject: Personal hearing on 27.05.2026 regarding Closure Direction no. 759/IP dated 11.12.2025- reg**

Reference: Your Letter dated 29.05.2026

Sir,

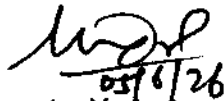
Kindly refer to your representation dated 05.05.2026 and the personal hearing held before the Commission on 27.05.2026 regarding the closure directions issued against your unit. Reference is also drawn to your letter dated 29.05.2026 stating summary of proceedings of the said personal hearing.

2. It is hereby categorically informed that the summary of proceedings as stated in your letter dated 29.05.2026 do not reflect the discussion and conclusion drawn thereof.

3. During the hearing, it was observed that while corrective measures relating to the fume extraction system had been undertaken, the issue of obtaining a valid CTO in the name of M/s Jai Maa Santoshi remained unresolved, as the application for the same is still under consideration by HSPCB. Further, no proof of payment of the applicable Environmental Compensation had been submitted.

4. Thus, the requirements prescribed under Paragraph 6 of the closure directions had not yet been fulfilled. Therefore, it is directed to complete all corrective actions, obtain resolution of the CTO-related deficiency, and deposit the applicable Environmental Compensation for further consideration for resumption of industrial operations.

Yours faithfully,

  
(Gyanendra Yadav)  
Under Secretary

Copy to:

1. **Member Secretary, Haryana State Pollution Control Board:** The matter was examined during a personal hearing held before the Commission on 27.05.2026, wherein it was

17 वी मंजिल, जवाहर व्यापार भवन (एस. टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग, नई दिल्ली-110001  
17<sup>th</sup> Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg, New Delhi-110001  
दूरभाष/Tel:011-23701213, ई-मेल/E-mail: caqm.etf-moefcc@gov.in

P.T.O →

informed that the application for transfer/change of CTO in favour of M/s Jai Maa Santoshi is under consideration of the Board. Since the validity of CTO in the name of the present operator remains a material issue requiring resolution, HSPCB is requested to examine and decide the matter expeditiously, as per applicable provisions, consent policy, and intimate the outcome to the Commission at the earliest.

2. Regional officer, HSPCB -Sonipat.... For information and necessary action.



**ANNEXURE-R1/9**

F. No. 16014 / 14 / 2021 / MERD/ 759/IP

Commission for Air Quality Management

in National Capital Region and Adjoining Areas

17th Floor, Jawahar Vyapar Bhawan (STC Building)

Tolstoy Marg, New Delhi 110001

Dated: 29<sup>th</sup> June 2026

To,

The Member Secretary,  
Haryana State Pollution Control Board,  
C-11, Sector-6, Panchkula,  
Haryana- 134109

**Subject: Review of Closure Direction No. 759/IP dated 11.12.2025-reg**

Apropos subject closure direction, M/s Jai Maa Santoshi Industries, Khasra No. 23/4/1, Village Natupura, Kundli-131029 was directed to close down all operations in their Unit vide Commission's Order dated 11.12.2025, based on inspection by Flying Squad on 21.11.2025, wherein it was reported after the inspection that Unit failed to provide the Consent to operate (CTO) and consent to establish (CTE). The Unit was found operating an induction furnace, and the fume extraction system was found to non- functional, resulting in fugitive emissions. Further, the stack emission report was also not provided by the Unit. It was also noted that GRAP Stage-III was in place at the time of inspection.

2. Subsequently, instead of submitting compliance in terms of Clause 6 of the Closure Direction and the Guidelines for resumption issued by the Commission, a representation dated 11.12.2025 from M/s Sri Ram Industries was received on 12.12.2025, stating that M/s Jai Maa Santoshi Industries is a trading firm and that the manufacturing unit is M/s Sri Ram Industries, which possess a CTO. A copy of the CTO was enclosed with the representation. After examination it was found that no compliance regarding the non-functional fume extraction system and the stack emission monitoring report was furnished. In this light, a letter dated 22.12.2025 was sent to the HSPCB seeking clarification in the matter and to enforce Closure Direction for the reasons mentioned therein. However, no clarification was received from HSPCB.

3. HSPCB, vide email dated 10.03.2026, enclosing its letter dated 09.03.2026, submitted a compliance report of the Closure Direction.

4. Subsequently, a representation/affidavit dated 05.05.2026, was received from M/s Jai Maa Santoshi Industries requesting revocation of the Closure Direction and permission for resumption of operations. It has been stated that entire machinery, plant and operational control of the factory have been given on lease/ rent by M/s Sri Ram Industries to M/s Jai Maa Santoshi industries vide lease agreement dated 10.04.2024. However, ownership of land and original consent to operate remain in the name of M/s Sri Ram Industries. It has been further reported that an application for change of name/ transfer of CTO has been duly filed before HSPCB. It was further stated that motor of the wet scrubber installed in the Unit was burnt on the day of inspection which was repaired on next day of inspection. An emission test report was also submitted through M/s Vani Analytical Research Private Limited (Recognition of the lab has been withdrawn by the CPCB). However, no specific comment regarding fume extraction system (suction hood) was mentioned in the representation.

5. In pursuant to the aforesaid representation dated 05.05.2026, a personal hearing under the Chairmanship of Member Secretary, CAQM was granted on 27.05.2026; wherein representative of M/s Jai Maa Santoshi Industries, RO-HSPCB Sonipat were present. Based on the discussion, it emerged that while corrective measures relating to fume extraction system had been undertaken, the issue of obtaining a valid CTO (change of name/ transfer of CTO) in the

name of M/s Jai Maa Santoshi remained unresolved, as the application for the same is still under consideration by HSPCB. The outcome of the personal hearing was communicated to M/s Jai Maa Santoshi Industries and HSPCB on 05.06.2026 directing to comply paragraph 6 of the Closure Direction and deposit applicable EC charges for consideration of the request for resumption. Further, a reminder on 11.06.2026 was also sent to HSPCB for their comments; however, no reply was received.

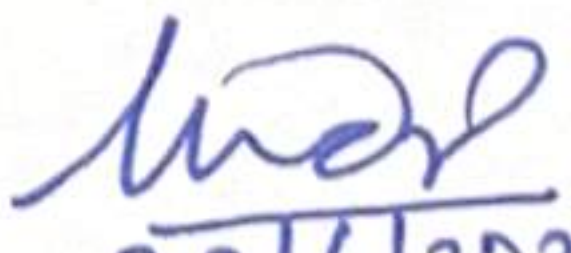
6. It is also pertinent to mention that Clause 6 of the Closure Direction and the Guidelines issued by the Commission for resumption of operations prescribe deposition of the applicable Environmental Compensation as a mandatory precondition for consideration of any request for resumption of operation. Available records further indicate that the concerned RO has recommended for EC charges, however, final amount of Environmental Compensation is yet to be determined by HSPCB Headquarters. It is also observed that the Environmental Compensation (EC) recommended by the Regional Office of HSPCB has not been deposited by the Unit till date. Accordingly, the Unit is required to deposit the applicable EC as decided by HSPCB irrespective of the status of examination of the CTO-related issue by HSPCB.

7. In this regard, it is pertinent to note that matters relating to change of name, transfer, correction, or modification of CTO, fall within the domain of HSPCB and are required to be examined and acted upon in accordance with the applicable Consent Management Policy of HSPCB and extant legal provisions, independently.

8. As per the outcome of the personal hearing held on 27.05.2026; wherein it was observed that though the Unit has taken corrective measures for fume extraction system, the applicable EC is yet to be deposited by the Unit.

9. In view of the foregoing, the project proponent be once again directed to deposit the applicable EC charges and furnish documentary evidence thereof to the Commission for consideration of request for resumption.

10. This issues with the approval of competent authority.

  
29/6/2026  
Gyanendra Yadav  
(Under Secretary)

Copy for necessary action to:

1. M/s Jai Maa Santoshi Industries, Khasra No. 23/4/1, Village Natupura, Kundli, Sonipat - 131029
2. The Managing Director, UHBVNL
3. The Deputy Commissioner, Sonipat

Copy To,

Shri Ajay Kumar, Scientist-B, CPCB

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 593/2017  
(arising from W.P. (Civil) No. 375/2012 on the file of the Hon'ble  
Supreme Court)

Paryavaran Suraksha Samiti & Anr. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 28.08.2019

**CORAM:** HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Respondent (s): Mr. Shlok Chandra, Advocate for CPCB

**ORDER**

**Issue for consideration- Remedial action against water  
pollution in absence of ETPs/CETPs/STPs**

1. The issue for consideration is establishment and functioning of ETPs/CETPs/STPs to prevent untreated sewage/effluents being discharged in water bodies, including rivers and canals meeting such rivers or otherwise. The magnitude of the problem is well acknowledged. In the year 1962 GoI set up a Committee for prevention of water pollution. The recommendations led to enactment of the Water (Prevention and Control of Pollution) Act, 1974 ("Water Act") in pursuance of Article 252 of the Constitution. The Water Act provides for the constitution of a Central Board and

State Boards/Committees. No polluted matter can be discharged into a stream or well or on land, and no industry, operation or process can be established and no out-let for discharge of sewage used without consent of the State Board. The Water Act provides powers to give directions for closing any such activity as well as for prosecution. Power to give directions implicitly includes recovery of compensation on 'Polluter Pays' principle.

2. In spite of above statutory regime we are faced with serious problem of water pollution. The Hon'ble Supreme Court noted<sup>1</sup> that the water pollution caused serious diseases, including Cholera and Typhoid. Water pollution could not be ignored and adequate measures for prevention and control are necessary. Polluting industries were directed to be shifted on 'Precautionary' principle. It is not necessary to refer to all the judgments of the Hon'ble Supreme Court dealing with the significance of water and need to prevent pollution of water. We may only refer to the observations that everyone has right to have access to drinking water in quantum and equality equal to the basic needs. This is fundamental to life and part of Article 21.<sup>2</sup>
3. As per CPCB's report 2016<sup>3</sup>, it has been estimated that 61,948 million liters per day (mld) sewage is generated from the urban areas of which treatment capacity of 23,277 mld is currently

<sup>1</sup> (1988) 1 SCC 471

<sup>2</sup> APPCB vs. Prof. M.V Nayudu (2001) 2 SCC 62 at para 3, 4, State of Orissa Vs. Government of India (2009) 5 SCC 492, at para 58 "Rivers in India are drying up, groundwater is being rapidly depleted, and canals are polluted. Yamuna in Delhi looks like a black drain. Several perennial rivers like Ganga and Brahmaputra are rapidly becoming seasonal. Rivers are dying or declining, and aquifers are getting overpumped. Industries, hotels, etc. are pumping out groundwater at an alarming rate, causing sharp decline in the groundwater levels."

<sup>3</sup> [http://www.sulabhenviis.nic.in/Database/STST\\_wastewater\\_2090.aspx](http://www.sulabhenviis.nic.in/Database/STST_wastewater_2090.aspx) July 16, updated on December 6, 2016

existent in India. Thereby the deficit in capacity of waste treatment is of 62%. There is no data available with regard to generation of sewage in the rural areas.

4. We may note that discharge of untreated effluents and sewage is the principal cause of water pollution in the country as noted in cases relating to pollution of rivers.<sup>4</sup> Similarly, in the case of 100 polluted industrial clusters being dealt with by this Tribunal<sup>5</sup>, water pollution is one of the factors polluting the said industrial clusters. As already noted, official data of CPCB is to the effect that 351 river stretches in the Country are polluted. The Tribunal held that remedial action for restoration of the said river stretches is necessary.<sup>6</sup> In the said order, it was observed:

*“As already noted, well known causes of pollution of rivers are dumping of untreated sewage and industrial waste, garbage, plastic waste, e-waste, bio-medical waste, municipal solid waste, diversion of river waters, encroachments of catchment areas and floodplains, over drawl of groundwater, river bank erosion on account of illegal sand mining. In spite of directions to install Effluent Treatment Plants (ETPs), Common Effluent Treatment Plants (CETPs), Sewage Treatment Plants (STPs), and adopting other anti-pollution measures, satisfactory situation has not been achieved. Tough governance is the need of the hour. If pollution does not stop, the industry has to be stopped. If sewage dumping does not stop, local bodies have to be made accountable and their heads are to be prosecuted. Steps have to be taken for awareness and public involvement.”*

<sup>4</sup> O.A No. 673 of 2018 this Tribunal is considering remedial action to rejuvenate 351 polluted river stretches. Therein, other cases of river pollution are mentioned thus “This Tribunal also considered the issue of pollution of river Yamuna, in Manoj Mishra Vs. Union of India, river Ganga in M.C. Mehta Vs. Union of India, river Ramganga which is a tributary of river Ganga in Mahendra Pandey Vs. Union of India & Ors., rivers Sutlej and Beas in the case of Sobha Singh & Ors. Vs. State of Punjab & Ors., river Son in Nityanand Mishra Vs. State of M.P. & Ors., river Ghaggar in Stench Grips Mansa’s Sacred Ghaggar River (Suo-Moto Case)”, river Hindon in Doaba Paryavaran Samiti Vs. State of U.P. & Ors., river Kasardi in Arvind Pundalik Mhatre Vs. Ministry of Environment, Forest and Climate Change & Ors., River Ami, Tapti, Rohani and Ramgarh lake in Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., rivers Chenab and Tawi in the case of Amresh Singh Vs. Union of India & Ors. and Subarnarekha in Sudarsan Das Vs. State of West Bengal & Ors. and issued directions from time to time”

<sup>5</sup> O.A No. 1038/2018

<sup>6</sup> O. A No.673/2018, order dated 08.04.2019

5. All the States and UTs where polluted river stretches exist are required to constitute River Rejuvenation Committees to prepare actions plans for restoration (which are to be reviewed by the highest authority in the States, i.e Chief Secretary) to be monitored by CPCB and thereafter to be further monitored by this Tribunal. Accordingly, the action plans have been prepared which broadly envisage action to prevent discharge of untreated effluent/sewage. The same are being monitored by the CPCB and by this Tribunal and the matter is now listed for hearing on 29.11.2019. In O.A 606/2018 while dealing with the compliance of Solid Waste Management Rules, 2016, this Tribunal vide order dated 16.01.2019 directed personal appearance of all the Chief Secretaries with their monitoring reports on major environment issues including the rejuvenation of polluted river stretches. The Chief Secretaries of all States/UTs have accordingly appeared and furnished their reports which envisages steps for setting up of ETPs/CETPs/STPs to prevent water pollution. The Chief Secretaries have to appear before this Tribunal with further progress reports on the subjects.

6. Further, control of pollution of river Ganga is being monitored by this Tribunal in O. A No. 200/2014 after transfer from the Hon'ble Supreme Court. Therein timelines have been prescribed to the effect that STPs be set up in time bound manner and no a drop of pollution be discharged in the river. The Tribunal observed

*“Bioremediation and/or phytoremediation or any other remediation measures may start as an interim measure positively from 01.11.2019, failing which the State may be liable to pay compensation of Rs. 5 Lakhs per month per drain to be deposited with the CPCB. This however, is not to be taken as an excuse to*

*delay the installation of STPs. For delay of the work, the Chief Secretary must identify the officers responsible and assign specific responsibilities. Wherever there are violations, adverse entries in the ACRs must be made in respect of such identified officers. For delay in setting up of STPs and sewerage network beyond prescribed timelines, State may be liable to pay Rs. 10 Lakhs per month per STP and its network. It will be open to the State to recover the said amount from the erring officers/contractors.*

*With regard to works under construction, after 01.07.2020, direction for payment of environmental compensation of Rs. 10 lakhs per month to CPCB for discharging untreated sewage in any drain connected to river Ganga or its tributaries and Rs. 10 lakhs per month to CPCB per incomplete STP and its sewerage network will apply. Further with regard to the sectors where STP and sewerage network works have not yet started, the State has to pay an Environmental Compensation of Rs. 10 lakhs per month after 31.12.2020. The NMCG will also be equally liable for its failure to the extent of 50% of the amount to be paid. Till such compliance, bioremediation or any other appropriate interim measure may start from 01.11.2019.”*

#### **Background of the present case before this Tribunal**

7. The Hon'ble Supreme Court vide order dated 22.02.2017 in *Paryavaran Suraksha Samiti Vs. Union of India*<sup>7</sup> transferred the matter for monitoring by this Tribunal in the light of the directions of the Hon'ble Supreme Court requiring establishment and functioning of requisite ETPs/CETPs/STPs and in default to close industrial activities discharging effluents without treatment and to take action against local bodies for failing to install STPs and discharging sewage without treatment. Some of the observations in the judgment of the Hon'ble Supreme Court are:

*“ 7. Having effectuated the directions recorded in the foregoing paragraphs, the next step would be, to set up common effluent treatment plants. We are informed, that for the aforesaid purpose, the financial contribution of the Central Government is to the extent of 50%, that of the State Government concerned (including the Union Territory concerned) is 25%. The balance 25%, is to be arranged by way of loans from banks. The above loans, are to be repaid, by the industrial areas, and/or*

<sup>7</sup> (2017) 5 SCC 326

industrial clusters. We are also informed that the setting up of a common effluent treatment plant, would ordinarily take approximately two years (in cases where the process has yet to be commenced). The reason for the above prolonged period, for setting up “common effluent treatment plants”, according to the learned counsel, is not only financial, but also, the requirement of land acquisition, for the same.

- 10.** Given the responsibility vested in municipalities under Article 243-W of the Constitution, as also, in Item 6 of Schedule XII, wherein the aforesaid obligation, pointedly extends to “public health, sanitation conservancy and solid waste management”, we are of the view that the onus to operate the existing common effluent treatment plants, rests on municipalities (and/or local bodies). Given the aforesaid responsibility, the municipalities (and/or local bodies) concerned, cannot be permitted to shy away from discharging this onerous duty. In case there are further financial constraints, the remedy lies in Articles 243-X and 243-Y of the Constitution. It will be open to the municipalities (and/or local bodies) concerned, to evolve norms to recover funds, for the purpose of generating finances to install and run all the “common effluent treatment plants”, within the purview of the provisions referred to hereinabove. Needless to mention that such norms as may be evolved for generating financial resources, may include all or any of the commercial, industrial and domestic beneficiaries, of the facility. The process of evolving the above norms, shall be supervised by the State Government (Union Territory) concerned, through the Secretaries, Urban Development and Local Bodies, respectively (depending on the location of the respective common effluent treatment plant). **The norms for generating funds for setting up and/or operating the “common effluent treatment plant” shall be finalised, on or before 31-3-2017, so as to be implemented with effect from the next financial year. In case, such norms are not in place, before the commencement of the next financial year, the State Governments (or the Union Territories) concerned, shall cater to the financial requirements, of running the “common effluent treatment plants”, which are presently dysfunctional, from their own financial resources.**

- 11.** Just in the manner suggested hereinabove, for the purpose of setting up of “common effluent treatment plants”, the State Governments concerned (including, the Union Territories concerned) will prioritise such cities, towns and villages, which discharge **industrial pollutants and sewer, directly into rivers and water bodies.**

**12.** *We are of the view that in the manner suggested above, **the malady of sewer treatment, should also be dealt with simultaneously.** We, therefore, hereby direct that “sewage treatment plants” shall also be set up and made functional, within the timelines and the format, expressed hereinabove.*

**13.** *We are of the view that mere directions are inconsequential, unless a rigid implementation mechanism is laid down. We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional “primary effluent treatment plants”, and the setting up of functional “common effluent treatment plants” within the timelines, expressed above, shall be of the Member Secretaries of the Pollution Control Boards concerned. **The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default.** The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal.*

**14.** *To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. **The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters.**”*

8. Accordingly, on 25.05.2017, notice was issued to the Central Pollution Control Board (CPCB), the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) and the Ministry of Environment, Forest and Climate Change (MoEF&CC). They filed their status reports showing gaps in waste generated and treatment capacity. It was further stated that action had been initiated to remedy the situation. After considering the status

report, the Tribunal, vide orders dated 04.07.2017, 18.09.2017 and 11.10.2017, sought information about the steps taken by the SPCBs/PCCs.

9. Vide order dated 03.08.2018, the matter was reviewed and after noting that in absence of functional ETPs/CETPs/STPs, untreated effluents were being discharged in water bodies leading to contamination of surface and ground water which causes various diseases and also has adverse consequence on aquatic organism due to decreased level of oxygen. The Tribunal directed the CPCB to prepare an action plan. Direction was also given for monitoring by a Committee of two officers – one each representing MoEF&CC and CPCB at least once in every month. CPCB was required to place the progress report every three months on the website and take penal action for failure by way of recovery of compensation for damage to the environment, apart from other steps.
10. Vide order dated 19.02.2019, after considering the status report furnished by the CPCB, based on the reports furnished by the States/UTs, this Tribunal after referring to orders passed in O.A NO. 673/2018 for remedial action in respect of 351 polluted river stretches, which had direct nexus with the steps for ETPs/CETPs/STPs and order passed in O.A No. 606/2018 requiring Chief Secretaries to monitor progress *inter alia* on the subject of control of pollution on the river stretches, directed that the Chief Secretaries may look into the subject of setting up and proper functioning of ETPs/CETPs/STPs in their respective States/UTs. Further direction issued was to prepare a report on

assessment of compensation on account of discharge of untreated sewage and dumping of solid waste, loss to ecological services due to illegal mining, deforestation, after taking inputs from expert bodies. The Tribunal also directed the CPCB to compile its monitoring report with regard to 97 CETPs (assuming the total number of CETPs in the country to be 97) installed in different States. CPCB was also directed to furnish its report in *O.A. No. 95/2018, Aryavart Foundation Vs. M/s Vapi Green Enviro Ltd. & Ors.* which concerned the issue of inadequate functioning CETP leading to water pollution.

**Reports filed by the CPCB**

11. Accordingly, two reports filed by CPCB, have been put up for consideration today :-
  - (i) Report dated 30.05.2019, updated on 19.07.2019, giving status of setting up of ETPs/CETPs/STPs and methodology for assessing environment compensation for discharge of pollutants in water bodies.
  - (ii) Report dated 14.08.2019 with regard to monitoring of CETPs.
12. We proceed to consider the above reports.

**I. Report dated 30.05.2019 updated on 19.07.2019**

13. According to updated report dated 19.07.2019, out of 62,897 number of industries requiring ETPs, 60,944 industries are operating with functional ETPs and 1949 industries are operating without ETPs. 59,258 industries are complying with environmental standards and 1,524 industries are noncomplying. There are total 192 CETPs, out of which 133 CETPs are complying with

environmental standards and 59 CETPs are non-complying. There are total 13,709 STPs (Municipal and other than municipal), out of which, 13,113 STPs are complying with environmental standards and 637 STPs are non-complying. 73 CETPs in construction/proposal stage, whereas, for STPs, 1164 projects (municipal and non-municipal) are under construction/proposal stage.

14. A report has also been prepared on the scale of environmental compensation to be recovered from individual/authorities for causing pollution or failure for preventing causing pollution, apart from illegal extraction of ground water, failure to implement Solid waste Management Rules, damage to environment by mining and steps taken to explore preparation of an annual environmental plan for the country. Extracts from the report which are considered significant for this order are:

**“I. Environment Compensation to be levied on Industrial Units**

**Recommendations**

*The Committee made following recommendations:*

*1.5.1 To begin with, Environmental Compensation may be levied by CPCB only when CPCB has issued the directions under the Environment (Protection) Act, 1986. In case of a, band c, Environmental Compensation may be calculated based on the formula "EC= Pl x N x Rx S x LF", wherein, Pl may be taken as 80, 50 and 30 for red, orange and green category of industries, respectively, and R may be taken as 250. Sand LF may be taken as prescribed in the preceding paragraphs*

*1.5.2 In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.*

*1.5.3 The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others {Writ Petition (Civil) No. 375 of 2012}, directed that all running industrial units which require "consent to operate" from concerned State Pollution Control Board, have a primary effluent*

treatment plant in place. Therefore, no industry requiring ETP, shall be allowed to operate without ETP.

1.5.4 EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts and Rules.

## II. Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.

**Table No. 2.1: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in Delhi-NCR.**

Activity	State Of Air Quality	Environmental Compensation (₹)
<b>Industrial Emissions</b>	Severe +/-Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
<b>Vapour Recovery System (VRS) at Outlets of Oil Companies</b>		
<b>i. Not installed</b>	Target Date	Rs 1.0 Crore
<b>ii. Non functional</b>	Very poor to Severe +	Rs 50.0 Lakh
	Moderate to Poor	Rs 25.0 Lakh
<b>Construction sites (Offending plot more than 20,000 Sq.m.)</b>	Severe +/-Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
<b>Solid waste/ garbage dumping in Industrial Estates</b>	Very poor to Severe +	Rs 25.0 Lakh
	Moderate to Poor	Rs 10.0 Lakh
<b>Failure to water sprinkling on unpaved roads</b>		
<b>a) Hot-spots</b>	Very poor to Severe +	Rs 25.0 Lakh
<b>b) Other than Hot-spots</b>	Very poor to Severe +	Rs 10.0 Lakh

## III. Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules:

**Table No. 3.3: Minimum and Maximum EC to be levied for untreated/partially treated sewage discharge**

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Total Capital Cost Component)	Min. 2000	Min. 1000	Min. 100

<b>recommended by the Committee (Lacs Rs.)</b>	Max. 20000	Max. 10000	Max. 1000
<b>Minimum and Maximum values of EC (O&amp;M Cost Component) recommended by the Committee (Lacs Rs./day)</b>	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5

**Table No. 3.4: Minimum and Maximum EC to be levied for improper municipal solid waste management**

<b>Class of the City/Town</b>	<b>Mega-City</b>	<b>Million-plus City</b>	<b>Class-I City/Town and others</b>
<b>Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)</b>	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000
<b>Minimum and Maximum values of EC (O&amp;M Cost Component) recommended by the Committee (Lacs Rs./day)</b>	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0

### **3.3 Environment Compensation for Discharge of Untreated/Partially Treated Sewage by Concerned Individual/ Authority:**

BIS 15-1172:1993 suggests that for communities with population above 100,000, minimum of 150 to 200 lpcd of water demand is to be supplied. Further, 85% of return rate (CPHEEO Manual on Sewerage and Sewage Treatment Systems, 2013), may be considered for calculation of total sewage generation in a city. CPCB Report on "Performance evaluation of sewage treatment plants under NRCD, 2013", describes that the capital cost for 1 MLD STP ranges from 0.63 Cr. to 3 Cr. and O&M cost is around Rs. 30,000 per month. After detail deliberations, the Committee suggested to assume capital cost for STPs as Rs. 1.75 Cr./MLD (marginal average cost). Further, expected cost for conveyance system is assumed as Rs. 5.55 Cr./MLD (marginal average cost) and annual O&M cost as 10% of the combined capital cost. Population of the city may be taken as per the latest Census of India. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

**EC= Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total**

**Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)]+ O&M Cost Factor x Marginal Average O&M Cost x (Total Generation- Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available**

Alternatively;

**EC (Lacs Rs.)= [17.S{Total Sewage Generation - Installed Treatment Capacity)+ 55.S{Total Sewage Generation-Operational Capacity}] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) X N**

Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Quantity of Sewage is in MLD

**Table No. 3.5: Sample calculation for EC to be levied for discharge of untreated/partial treated Sewage**

City	Delhi	Agra	Gurugram	Ambala
<b>Population (2011)</b>	1,63,49,831	17,60,285	8,76,969	5,00,774
<b>Class</b>	Mega-City	Million-plus City	Class-I Town	Class-I Town
<b>Sewage Generation (MLD) (as per the latest data available with CPCB)</b>	4195	381	486	37
<b>Installed Treatment Capacity (MLD) (as per the latest data available with CPCB)</b>	2500	220	404	45.5
<b>Operational Capacity (MLD) (as per the latest data available with CPCB)</b>	1900	140	300	24.5
<b>Treatment Capacity Gap (MID)</b>	2295	241	186	12.5
<b>Calculated EC (capital cost component for STPs) in Lacs Rs.</b>	29662.50	2817.50	1435.00	0.00

<b>Calculated EC (capital cost component for Conveyance System) in Lacs. Rs.</b>	127372.50	13375.50	10323.00	693.75
<b>Calculated EC (Total capital cost component) in Lacs Rs.</b>	157035.00	16193.00	11758.00	693.75
<b>Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)</b>	Min. 2000 Max. 20000	Min. 1000 Max. 10000	Min. 100 Max. 1000	Min. 100 Max. 1000
<b>Final EC (Total Capital Cost Component) in Lacs Rs.</b>	<b>20000.00</b>	<b>10000.00</b>	<b>1000.00</b>	<b>693.75</b>
<b>Calculated EC (O&amp;M Component in Lacs Rs./day</b>	459.00	48.20	37.20	2.50
<b>Minimum and Maximum values of EC (O&amp;M Cost Component) recommended by the Committee (Lacs Rs./day)</b>	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5	Min. 0.5 Max. 5
<b>Final EC (O&amp;M Component) in Lacs. Rs./Day</b>	<b>20.00</b>	<b>10.00</b>	<b>5.00</b>	<b>2.50</b>
<b>Calculated Environmental Externality (Lacs Rs .Per Day)</b>	2.0655	0.2049	0.1395	0.0094
<b>Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)</b>	Min. 0.60 Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.05 Max. 0.10	Min. 0.05 Max. 0.10
<b>Final Environmental Externality (Lacs Rs. Per day)</b>	<b>0.80</b>	<b>0.25</b>	<b>0.10</b>	<b>0.05</b>

### **3.4 Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:**

*Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:*

***EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per***

**day waste disposed as per the Rules) + O&M Cost Factor x Marginal Average O&M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N**

Where;

Waste Quantity in tons per day (TPD)

N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Simplifying;

**EC (Lacs Rs.) = 2.4(Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N**

**Table No. 3.6: Sample calculation for EC to be levied for improper management of Municipal Solid Waste**

City	Delhi	Agra	Gurugram	Ambala
<b>Population (2011)</b>	1,63,49,831	17,60,285	8,76,969	5,00,774
<b>Class</b>	Mega-City	Million-plus City	Class-I Town	Class-I Town
<b>Waste Generation (kg. per person per day)</b>	0.6	0.5	0.4	0.4
<b>Waste Generation (TPD)</b>	9809.90	880.14	350.79	200.31
<b>Waste Disposal as per Rules (TPD) (assumed as 25% of waste generation for sample calculation)</b>	2452.47	220.04	87.70	50.08
<b>Waste Management Capacity Gap (TPD)</b>	7357.42	660.11	263.09	150.23
<b>Calculated EC (capital cost component) in Lacs. Rs.</b>	17657.82	1584.26	631.42	360.56
<b>Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)</b>	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000	Min. 100 Max. 1000

Final EC (capital cost component) in Lacs. Rs.	10000.00	1584.26	631.42	360.56
Calculated EC (O&M Component) in Lacs. Rs./Day	147.15	13.20	5.26	3.00
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./Day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0	Min. 0.1 Max. 1.0
Final EC (O&M Component) in Lacs. Rs./Day	10.00	5.00	1.00	1.00
Calculated Environmental Externality (Lacs Rs. Per Day)	2.58	0.18	0.03	0.02
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. per day)	Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.01 Max. 0.05	Min. 0.01 Max. 0.05
Final Environmental Externality (Lacs Rs. per day)	0.80	0.25	0.03	0.02

#### Compensation in Case of Illegal Extraction of Ground Water

#### 4.5 Formula for Environmental Compensation for illegal extraction of ground water

The committee decided that the formula should be based on water consumption (Pump Yield & Time duration) and rates for imposing Environmental Compensation for violation of illegal abstraction of ground water. The committee has proposed following formula for calculation of Environmental Compensation ( $EC_{Gw}$ ):

$$EC_{Gw} = \text{Water Consumption per Day} \times \text{No. of Days} \times \text{Environmental Compensation Rate for illegal extraction of ground water } (ECR_{Gw})$$

Where water Consumption is in  $m^3/\text{day}$  and  $ECR_{Gw}$  in  $\text{Rs.}/m^3$

Yield of the pump varies based on the capacity/power of pump, water head etc. For reference purpose, yield of the pump may be assumed as given in **Annexure-VI**.

Time duration will be the period from which pump is operated illegally.

In case of illegal extraction of ground water, quantity of discharge as per the meter reading or as calculated with assumptions of yield and time may be used for calculation of  $EC_{Gw}$ .

#### **4.6 Environmental Compensation Rate ( $ECR_{Gw}$ ) for illegal use of Ground Water:**

The committee decided that the Environmental Compensation Rate ( $ECR_{Gw}$ ) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further,  $ECR_{Gw}$  are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being.

As per CGWB, safe, semi-critical, critical and over-exploited areas are categorized from the ground water resources point of view (CGWB, 2017). List of safe, semi-critical, critical and over-exploited areas are available on the website of CGWB and can be accessed from- <http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/CategorizationOfAssessmentUnits.pdf#ZOOM=150>.

Environmental Compensation Rates ( $ECR_{Gw}$ ) for illegal use of ground water ( $ECR_{Gw}$ ) for various purposes such as drinking/domestic use, packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

##### **4.6.1 $ECR_{Gw}$ for Drinking and Domestic use:**

Drinking and Domestic use means uses of ground water in households, institutional activity, hospitals, commercial complexes, townships etc.

SI. No.	Area Category	Water Consumption ( $m^3/day$ )			
		<2	2 to <5	5 to <25	25 & above
		<b>Environmental Compensation Rate (<math>ECR_{Gw}</math>) in Rs./<math>m^3</math></b>			
1	Safe	4	6	8	10
2	Semi Critical	12	14	16	20
3	Critical	22	24	26	30
4	Over-Exploited	32	34	36	40
<b>Minimum <math>EC_{Gw}</math>=Rs 10,000/- (for households) and Rs. 50,000 (for institutional activity, commercial complexes, townships etc.)</b>					

##### **4.6.2 $ECR_{Gw}$ for Packaged drinking water units:**

SI. No.	Area Category	Water Consumption ( $m^3/day$ )			
		<200	200 to <1000	1000 to <5000	5000 &
		<b>Environmental Compensation Rate (<math>ECR_{Gw}</math>) in Rs./<math>m^3</math></b>			
1	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over-exploited	48	72	96	120

Minimum  $EC_{Gw}$ =Rs 1,00,000/-

#### 4.6.3 $ECR_{Gw}$ for Mining, Infrastructure and Dewatering Projects

SI. No.	Area Category	Water Consumption ( $m^3/day$ )			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate ( $ECR_{Gw}$ ) in Rs./ $m^3$			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over-exploited	60	90	120	150
Minimum $EC_{Gw}$ =Rs 1,00,000/-					

#### 4.6.4 $ECR_{Gw}$ for Industrial Units:

SI. No.	Area Category	Water Consumption ( $m^3/day$ )			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate ( $ECR_{Gw}$ ) in			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over-exploited	80	120	160	200
Minimum $EC_{Gw}$ = Rs 1,00,000/-					

#### 4.8 Recommendations

The committee has given following recommendations:

- The minimum Environmental Compensation for illegal extraction of ground water for domestic purpose will be Rs. 10,000, for institutional/commercial use will be 50,000 and for other uses will be 1,00,000.
- In case of fixation of liability, it always lies with current owner of the premises where illegal extraction is taking place.
- Time duration may be assumed to be one year in case where no evidence for period of installation of bore well could be established.
- For Drinking and Domestic use, where metering is not present but storage tank facility is available, minimum water consumption per day may be assumed as similar to the storage capacity of the tank.
- For industrial ground water use, where metering is not available, water consumption may be assumed as per the consent conditions. Further, where in case industry is operating without consent, water consumption may be calculated based on the plant capacity (on the

*recommendation of SPCB/PCC, if required). SPCB/PCC may bring the issue of illegal extraction of ground water in industries in to the notice of CGWA for appropriate action by CGWA.*

- *Authorities assigned for levy EC and taking penal action are listed below:*

<b>S. No.</b>	<b>Actions</b>	<b>Authority</b>
1.	<i>To seal the illegal bore-well/tube-well to stop extraction of water and further closure of project</i>	<i>District Collector</i>
2.	<i>To levy EC<sub>Gw</sub> as per prescribed method</i>	<i>District Collector,</i>
3.	<i>To levy EC on water pollution, as per the method prescribed in report of CPCB- "EC on industrial pollution"</i>	<i>CPCB/SPCB/PCC</i>
4.	<i>Prosecution of violator</i>	<i>CGWA under EP Act</i> <i>SPCB/PCC under</i> <i>Air and Water Act</i>

- *CGWA may maintain a separate account for collection and utilization of fund, collected through the prescribed methodology in this report."*

**Discussion on the report dated 30.05.2019 updated on 19.07.2019**

15. It is clear from the order of the Hon'ble Supreme Court<sup>8</sup> that the responsibility of operating STPs under Article 243W and item 6 of Schedule XII to the Constitution is of local bodies who have to evolve norms to recover funds for the purpose which is to be supervised by the States/UTs. The norms were to be finalized upto 31.03.2017 to be implemented from the next year, i.e 01.04.2018. In absence thereof, the States/UTs have to cater to the financial requirement from its own resources. The States/UTs are to prioritize the cities, towns, villages discharging effluents/sewage directly into the water bodies. Industrial activity without proper treatment plants (ETPs and CETPs) is not to be allowed by the State PCBs and the Secretaries, Environment of the States/UTs are

<sup>8</sup> Para 10-13 in *Paryavaran Suraksha Samiti Vs. Union of India, Supra*

to be answerable. Thus, the source for financial resources for the STPs, stands finalized under the binding judgment of the Hon'ble Supreme Court. Authorities and persons accountable are identified. Rigid implementation has been laid down. This Tribunal has been required to monitor compliance of the directions and timelines.

16. It is in this background that the present report needs to be appraised and further directions given. As regards the Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water is accepted as an interim measure. With regard to setting up of STPs, while we appreciate the extensive work of the CPCB based on information furnished by States/UTs, the challenge remains about verification of the said data on the one hand and analysis of the steps taken and required on the other. There is already a database available with the CPCB with regard to ETPs, CETPs, STPs, MSW facilities, Legacy Waste sites. This needs to be collated and river basinwise macro picture needs to be prepared by the CPCB in terms of need for interventions, existing infrastructure and gaps therein. The States have given timelines which need to be effectively monitored both by the CPCB and the Chief Secretaries in terms of its execution.

17. As already noted, prevention of pollution of water is directly linked to access to potable water as well as food safety. Restoration of pristine glory of rivers is also of cultural and ecological significance. This necessitates effective steps to ensure that no pollution is

discharged in water bodies. Doing so is a criminal offence under the Water Act and is harmful to the environment and public health. 'Precautionary' principle of environmental law is to be enforced. Thus, the mandate of law is that there must be 100% treatment of sewage as well as trade effluents. This Tribunal has already directed in the case of river Ganga that timelines laid down therein be adhered to for setting up of STPs and till then, interim measures be taken for treatment of sewage. There is no reason why this direction be not followed, so as to control pollution of all the river stretches in the country. The issue of ETPs/CETPs is being dealt with by an appropriate action against polluting industries. Setting up of STPs and MSW facilities is the responsibility of Local Bodies and in case of their default, of the States. Their failure on the subject has to be adequately monitored. Recovery of compensation on 'Polluter Pays' principle is a part of enforcement strategy but not a substitute for compliance. It is thus necessary to issue directions to all the States/UTs to enforce the compensation regime, latest with effect from 01.04.2020. We may not be taken to be condoning any past violations. The States/UTs have to enforce recovery of compensation from 01.04.2020 from the defaulting local bodies. On failure of the States/UTs, the States/UTs themselves have to pay the requisite amount of compensation to be deposited with the CPCB for restoration of environment. The Chief Secretaries of all the States may furnish their respective compliance reports as per directions already issued in O.A. No. 606/2018.

**II. Report dated 14.08.2019 with regard to monitoring of CETPs**

18. The Committee inspected 127 CETPs in 14 States. Figure of CETP assumed to be 97 was not correct. 66 CETPs were found to be non-compliant. CPCB directed SPCBs to take following steps:

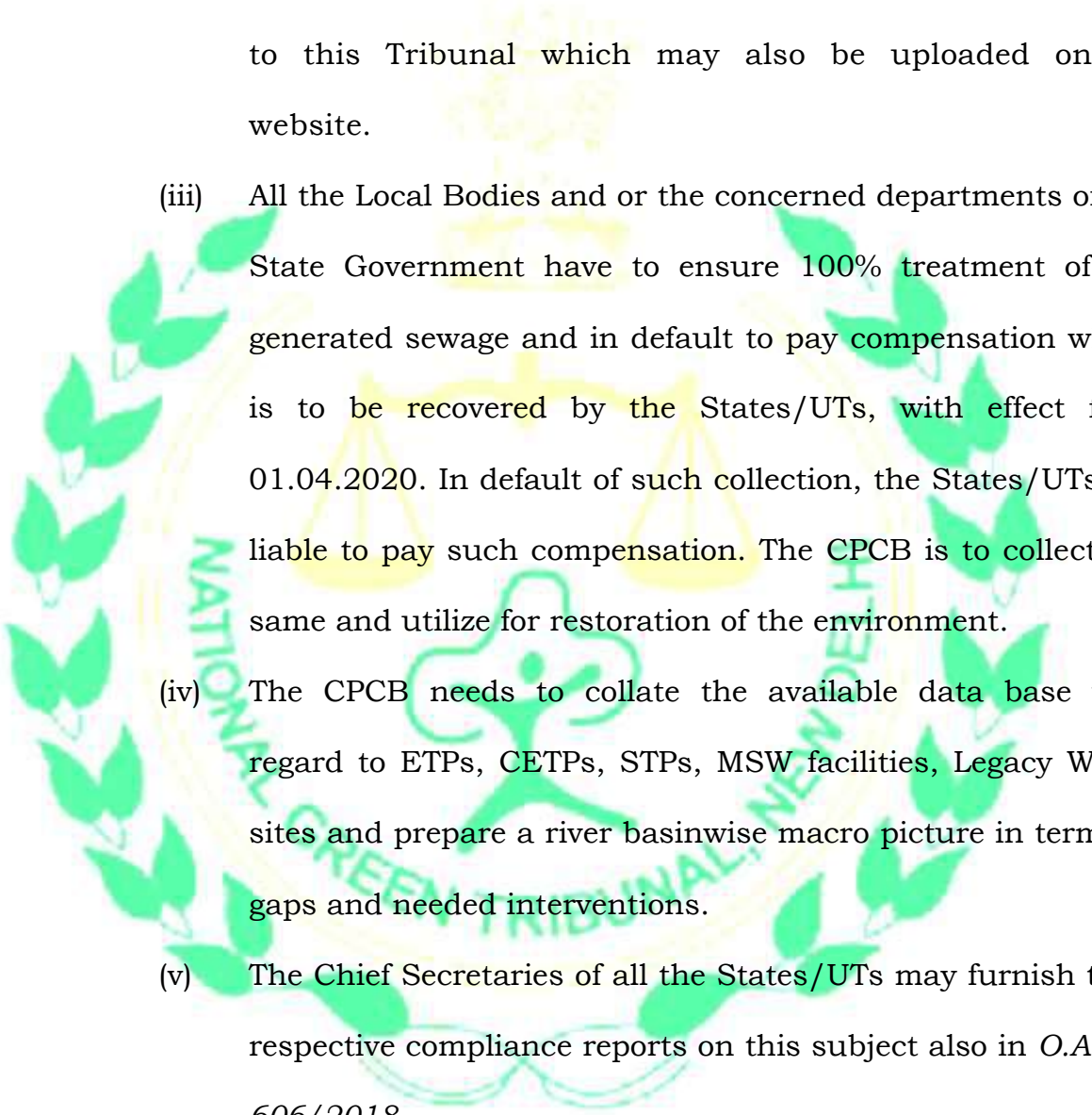
- “1. SPCBs shall direct non-complying CETPs to take immediate corrective actions to comply with the environmental standards.
2. CETP should be directed to take action as per the recommendations provided at Annexure A-N within a time frame.
3. In case of non-complying CETPs, action as deemed fit including levying of environmental compensation may be taken.
4. In case, OCEMS are not connected with CPCB & SPCB servers, ensure a robust system of physical inspections to verify compliance by drawing samples.”

**Discussion on the report dated 14.08.2019**

19. We accept the recommendation of the CPCB and direct the Chief Secretaries, State Governments, Union Territories and the SPCBs/PCCs to take further action accordingly and furnish an action taken report accordingly. The CPCB to meanwhile compile and collate information with regard to ETPs, CETPs, STPs, MSW Facilities, Legacy Waste dump sites and complete the pending task on the subject before the next date and furnish a report.
20. The environmental compensation regime for CETP not meeting the prescribed norms need to be evolved by the CPCB.

**Directions**

21. We may now sum up our directions:
- (i) The Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water in the report dated 30.05.2019 is accepted and the same may be acted upon as an interim measure.

- 
- (ii) SPCBs/PCCs may ensure remedial action against non-compliant CETPs or individual industries in terms of not having ETPs/fully compliant ETPs or operating without consent or in violation of consent conditions. This may be overseen by the CPCB. CPCB may continue to compile information on this subject and furnish quarterly reports to this Tribunal which may also be uploaded on its website.
- (iii) All the Local Bodies and or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for restoration of the environment.
- (iv) The CPCB needs to collate the available data base with regard to ETPs, CETPs, STPs, MSW facilities, Legacy Waste sites and prepare a river basinwise macro picture in terms of gaps and needed interventions.
- (v) The Chief Secretaries of all the States/UTs may furnish their respective compliance reports on this subject also in *O.A. No. 606/2018*.

List for further consideration on 21.05.2020, unless required earlier. A copy of this order be placed on the file of O.A. No. 606/2018 relating to all States/UTs and be sent to Chief Secretaries of all States/UTs, Secretary MoEF&CC, Secretary Jal Shakti and Secretary, MoHUA.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

August 28, 2019  
Original Application No. 593/2017  
(W.P.(Civil) No. 375/2012)  
DV





F. No. 18015/01/2022-MERD-Vol-IV/1884-1905

Date: 1<sup>st</sup> January, 2025

**ORDER**

**Sub: Standard Schedule for Environmental Compensation (EC) Charges in Closure Directions/Sealing orders issued by the Commission**

Environmental Compensation (EC) Charges are levied by concerned Pollution Control Boards/Committee on polluting units in Delhi NCR where Closure Directions are issued by the Commission for gross violations of extant Rules, Directions, Orders, Guidelines, etc.

Hon'ble NGT vide its order dated 28.08.2019 in OA No. 593 of 2017 directed, *inter-alia*, to adhere to EC charges contained in the said order for violations in Industrial units and construction activities, amongst others, during the periods under Graded Response Action Plan (GRAP).

The Commission had issued a comprehensive standard schedule vide letter dated 06.02.2024 towards state-wise & sector-wise uniformity in imposition of EC charges across entire NCR for violation(s) observed in Industrial sector, Diesel Generator (DG) Sets and Construction & Demolition projects/activities, pursuant to inspections by the flying squads deputed by the Commission.

Taking note of the Hon'ble NGT's directives as above, the Commission deliberated the matter in its meeting held on 27.12.2024 and approved a revised standard schedule for Industrial sector, Diesel Generator (DG) Sets and Construction & Demolition projects/activities where Closure Direction of the Commission is issued for gross violation(s) of extant Rules, Directions, Orders, Guidelines, etc. The comprehensive standard schedule of EC charges, as approved by the Commission, is **annexed**.

The NCR State Pollution Control Boards/ Delhi Pollution Control Committee shall henceforth take cognizance of the annexed Standard Schedule while imposing EC in cases where Closure Directions, show cause


*3and*

.....2

notices and related orders have been issued by the Commission. In case there are other agencies also empowered/authorized to levy EC in case of violations observed/Closure Directions issued by the Commission, they may also be appropriately directed to follow the Standard Schedule annexed with this order.

This schedule shall be applicable for closure directions, show cause notices and related orders issued henceforth.

**Encl:** As above

  
 (Arvind Nautiyal)  
 Member Secretary

To,

1. Member Secretary, Delhi Pollution Control Committee
2. Member Secretary, Haryana State Pollution Control Board
3. Member Secretary, Rajasthan State Pollution Control Board
4. Member Secretary, Uttar Pradesh Pollution Control Board
5. Chairperson, New Delhi Municipal Corporation
6. Commissioner, Municipal Corporation of Delhi
7. CEO, Delhi Cantonment Board, New Delhi
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- v. Chairman, Haryana State Pollution Control Board
- vi. Chairman, Rajasthan State Pollution Control Board
- vii. Chairman, Uttar Pradesh Pollution Control Board
- viii. Chairman, Delhi Pollution Control Committee

**Standard Schedule for EC Charges in Closure Directions issued by CAQM****(I) Industrial Sector****1. Industries operating without or with an invalid CTE / CTO  
(Applicable to Red, Orange and Green category of industries)**

Standard Formula for imposition of EC

Environment Compensation (EC) =  $PI \times N \times R \times S \times LF$  where;

PI – Pollution Index of the Sector

N – No. of Days of violation (since the day the unit has been established to be in violation till the date of closure of operations)

R – A Factor in Rs. – (Rs. 300 for this Category of violations)

S – Factor for Scale of Operation

LF – Location Factor for the industry

**2. Industries operating with unapproved fuels  
(Applicable only to Red and Orange category of industries)**

Standard Formula for imposition of EC

Environment Compensation (EC) =  $PI \times N \times R \times S \times LF$  where;

PI – Pollution Index of the Sector

N – No. of Days of violation (since the day the unit has been established to be in violation, till the date of closure of operations)

R – A Factor in Rs. – (Rs. 300 for this Category of violations)

S – Factor for Scale of Operation

LF – Location Factor for the industry

**3. Industries operating with inadequate / ineffective pollution control measures and / or not adhering to prescribed emission standards for the particular process / industrial application**

**(Applicable only to Red and Orange category of industries)**

Standard Formula for imposition of EC

Environment Compensation (EC) =  $PI \times N \times R \times S \times LF$  where;

PI – Pollution Index of the Sector

N – No. of Days of violation (since the day the unit has been established to be in violation, till the date of closure of operations)

R – A Factor in Rs. – (Rs. 250 for this Category of violations)

S – Factor for Scale of Operation

LF – Location Factor for the industry

**4. Any other violation of Directions of CAQM / conditions of CTO etc.**

**(Applicable only to Red and Orange category of industries)**

Standard Formula for imposition of EC

Environment Compensation (EC) =  $PI \times N \times R \times S \times LF$  where;

PI – Pollution Index of the Sector

*2023*

- N – No. of Days of violation (since the day the unit has been established to be in violation, till the date of closure of operations)  
 R – A Factor in Rs. – (Rs. 100 for this Category of violations)  
 S – Factor for Scale of Operation  
 LF – Location Factor for the industry

**(II) Violations of Direction / Regulations on DG sets**

Rate of EC charges for each DG set for each day of violation

- Rs. 7,500 for DG Sets between 20 - 125 kW capacity  
 Rs. 15,000 for DG Sets > 125 kW but < 800 kW capacity  
 Rs. 25,000 for DG Sets of 800 kW or higher capacity

Total EC applicable per DG set: Rate for each day x N  
 {N – No. of Days of violation}

**(III) Construction & Demolition Projects / activities**

**1. Non-registration on the web-portal of the concerned SPCB / DPCC**

- Rs. 1,20,000 for projects with total area construction ≤ 20,000 sq. mtr.  
 Rs. 2,40,000 for projects with total area construction > 20,000 sq. mtr.

**2. Self-audit reports not uploaded on the web portal and / or video fencing of the project boundary not being carried out (only if project is registered on web portal)**

- Rs. 20,000 for projects with total area construction ≤ 20,000 sq. mtr.  
 Rs. 40,000 for projects with total area construction > 20,000 sq. mtr.

**3. Non-deployment of prescribed no. of anti-smog guns**

Rs. 7,500 per day for **each** anti-smog gun not deployed at the site x N

{N – No. of Days of violation (since the day the unit has been established to be in violation, till the date of closure of activities)}

**4. Ineffective dust mitigation measures (with respect to provision of wind brakers / dust screens / covering of construction materials and debris etc.)**

- Rs. 7,500 per day for plot area < 500 sq. mtr. x N  
 Rs. 15,000 per day for plot area ≥ 500 & upto 20,000 sq. mtr. x N  
 Rs. 30,000 per day for plot area > 20,000 sq. mtr. x N

{N – No. of Days of violation (since the day the unit has been established to be in violation, till the date of closure of activities)}

**5. Transportation of materials / C&D waste in uncovered vehicles**

Rs. 7,500 for each vehicle on each such occasion



**Note:**

- A.** The above noted standard schedule for EC rates would be applicable on all such occasions, other than periods under the Graded Response Action Plan (GRAP).
- B.** For violations observed during the periods of restrictions imposed under GRAP, the rates for EC shall be doubled, (except for cases under 'C' below).
- C.** For violations observed during the periods of restrictions imposed under GRAP in respect of Industrial sector and; Construction sites having plot area more than 20,000 Sqm, the EC charges to be levied as stipulated in Hon'ble NGT's order dated 28.08.2019 in OA No.593/2017. For violations observed in construction sites having plot area equal to or less than 20,000 Sqm during the periods under GRAP, rates for EC shall be applicable as per 'B' above.
- D.** The EC charges to be levied in case of repeated gross violations by an entity, whereby a closure direction has been issued more than once by the Commission, shall also be doubled in such cases, if the repeat violation is during the periods other than GRAP. If the repeat violation is observed during the period under GRAP, the EC shall be applicable as per 'B' or 'C' above, as may be the case.

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treatment plant in place. Therefore, no industry requiring ETP, shall be allowed to operate without ETP.

1.5.4 EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts and Rules.

**II. Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.**

**Table No. 2.1: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in Delhi-NCR.**

Activity	State Of Air Quality	Environmental Compensation (₹)
Industrial Emissions	Severe +/Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
<b>Vapour Recovery System (VRS) at Outlets of Oil Companies</b>		
i. Not installed	Target Date	Rs 1.0 Crore
ii. Non functional	Very poor to Severe +	Rs 50.0 Lakh
	Moderate to Poor	Rs 25.0 Lakh
Construction sites (Offending plot more than 20,000 Sq.m.)	Severe +/Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
Solid waste/ garbage dumping in Industrial Estates	Very poor to Severe +	Rs 25.0 Lakh
	Moderate to Poor	Rs 10.0 Lakh
<b>Failure to water sprinkling on unpaved roads</b>		
a) Hot-spots	Very poor to Severe +	Rs 25.0 Lakh
b) Other than Hot-spots	Very poor to Severe +	Rs 10.0 Lakh

**III. Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules:**

**Table No. 3.3: Minimum and Maximum EC to be levied for untreated/partially treated sewage discharge**

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Total Capital Cost Component)	Min. 2000	Min. 1000	Min. 100



सत्यमेव जयते

राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



F. No. 18015/01/2022-MERD Vol-IV/5141-5163

Dated: 05.06.2025

**ORDER**

**Subject: Standard schedule for Environment Compensation (EC) charges in the closure directions/sealing orders issued by the Commission.**

Reference: (i) This office letter of even No. dated 06.02.2024  
(ii) Order of even No. dated 01.01.2025

A standard schedule for levying Environmental Compensation (EC) in cases of gross violations and / or directions issued by the Commission for closure of polluting activities was first issued in terms of reference (i) above and comprehensively revised vide reference (ii) above.


Specific attention is invited to determination of "N" i.e., the total number of "days" of violation for various polluting sectors, as featuring in the formula for calculation of EC in the above referred schedule.

**The Schedule specifically denotes "N" to be the number of days where the unit has been established to be in violation** (since the day of the inspection based on which closure direction is issued to the unit).

In many instances, however, the SPCBs / DPCC, without ascertaining the actual number of days of violation, are found to be reckoning "N" as total number of days from the date of inspection till the date of closure of operations, pursuant to the direction of closure issued by the Commission.

The actual number of days of violation need to be ascertained after thorough verification through inspections, evidence and related documentation and EC levied accordingly thereafter.

NCR State PCBs / DPCC may note and initiate appropriate action accordingly while making their recommendations to the Commission in the process of resumption of such units which are under directions of closure or in other cases where EC has been directed to be levied by the Commission.

  
(Arvind Nautiyal)  
Member-Secretary

To,

1. Member Secretary, Delhi Pollution Control Committee
2. Member Secretary, Haryana State Pollution Control Board
3. Member Secretary, Rajasthan State Pollution Control Board
4. Member Secretary, Uttar Pradesh Pollution Control Board
5. Chairperson, New Delhi Municipal Corporation

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## Commission for Air Quality Management in NCR and Adjoining Areas

## Onsite Preliminary Inspection Findings (Industrial Units)

- (i) Preliminary indicative list of violation observed at the time of inspection.  
 (ii) Only appropriate box to be ticked (✓)

Team No. 31 Date of inspection: 21.11.2015

Sl No.	Mandate	Yes	No
1(a)	Whether the unit is operating with valid statutory environmental clearances/permissions	NA	NA
(b)	Whether approved fuel(s) being used	✓	
(c)	Whether equipment(s), industrial plant, operation (s) or process(s) is in accordance with valid CTO		Not verified
(d)	Whether source emission analysis report available (not more than 3 months prior to the date of inspection)		Not provided
2(a)	If unit has DG set(s) Indicate Capacity (KW/KVA) for each DG set(s)	—	—
(b)	Whether DG Set(s) complying with Direction No. - 76	—	—

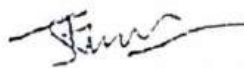
Remarks if any:

## Note:

- The list of violations indicated above are preliminary without prejudice to further detailed examination & subsequent punitive actions.
- Immediate corrective actions in respect of above indicated violations & adherence to other statutes / guidelines are to be ensured by the unit and reported along with photographs to Concern SPCB'S / DPCC and CAQM.



Acknowledgement of Receipt  
 By the Proponent or his representative

  
 Name and Signature of inspecting official:  
 Designation: SC-B

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Abhishek atrey &lt;abhishekatrey@gmail.com&gt;

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**Appeal No.62 of 2026 - Jai Maa Santoshi V. CAQM in NGT, Delhi**

1 message

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**Abhishek atrey** <abhishekatrey@gmail.com>  
To: kushank@ksalaw.in

Tue, Jun 30, 2026 at 12:43 PM

Dear Sir,

We accept service of the reply to be filed on behalf of CAQM in the aforesaid matter.

Thanks and regards

Dr Abhishek Atrey, Adv.

Counsel for CAQM

D-202, Additional Building Complex,

Supreme Court of India,

New Delhi -110001

Mobile -9810047556

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 **Reply of CAQM.pdf**  
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